

Item No.02:

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

Original Application No. 104 of 2020 (SZ)

(Through Video Conference)

IN THE MATTER OF:

Rajesh Ghantayath

...Applicant(s)

Versus

Union of India and Ors.

...Respondent(s)

Date of hearing: 10.07.2020.

CORAM:

HON'BLE MR. JUSTICE K. RAMAKRISHNAN, JUDICIAL MEMBER

HON'BLE MR. SAIBAL DASGUPTA, EXPERT MEMBER

For Applicant(s):

M/s. G. Stanley Hebzon Singh.

For Respondent(s):

M/s. Thirunavukarasu for R3, R4.

M/s. M.R. Gokul Krishnan for R6.

ORDER

1. The allegation in this application is regarding the violation committed by the eighth respondent namely M/s. Mother Earth

Environ Tech Private Limited in conducting the Transport, Storage, and Disposal Facility (TSDF) of hazardous waste management facility in the disputed area.

2. According to the applicant, the State Environment Impact Assessment Authority (SEIAA), Karnataka has issued Environmental Clearance (EC) to the eighth respondent and Karnataka State Pollution Control Board (KSPCB) had issued a Consent to Establish and Consent to Operate for this purpose.
3. According to the applicant, the facility itself was allowed to establish against the siting criteria. Further, there were lot of violation committed by the eighth respondent in disposing hazardous waste and in complying with the provisions of Hazardous and Other Wastes (Management, Handling and Transboundary Movement) Rules, 2008 and 2016.
4. On an earlier occasion, the Central Pollution Control Board (CPCB) had inspected the unit for the purpose of considering the question of compliance of the conditions in Environmental Clearance (EC) and consent granted and found the following deficiencies,

➤ *It was noted that Respondent No.8 had been accepting waste from Non-authorized Industries.*

- *It was found that Respondent No.8 was simply dumping the waste in the landfill and not disposing the waste in small units/cells without daily/weekly cover.*
- *Huge stagnation of rain water/leachate found in the landfill. No treatment facility was found for the Leachate at site.*
- *The Project Proponent was not found monitoring VOC (Volatile Organic Compounds) and HC (Hydrocarbons).*
- *Environment Management Cell was found operating without any qualified persons in the field of 'Environment'.*
- *As against the requirement of 33% green-belt, only 15% green-belt was found.*
- *The Onsite Emergency Plan was not upgraded.*
- *Ground water clearance not obtained from the ground water authority.*
- *No online monitoring for Ambient Air Quality, noise, ground water and soil has been provided.*
- *It was clearly reported that the KSPCB has granted an expansion to the TSDF facility on 21.11.2016 despite non-compliance of Siting*

Criteria such as presence of water body within 200m and habitation and water supply within 500m of the facility etc.”

5. Thereafter, they have found that the compliance of Environmental Clearance (EC) conditions were unsatisfactory and issued a Communication dated 07.11.2017 along with the inspection report dated 24.10.2017 to Karnataka State Pollution Control Board (KSPCB) noting the following things,

- a. The SLF (Secured Landfill Facility) site was found situated in restricted zone and also doesn't meet the siting criteria in terms of water body at about 200 meters, and habitation within 500 meters of notified habitat area.*
- b. The total area of the facility was found quite insufficient for establishing all the required components of the facility while providing adequate space and distance to each such component.*
- c. Green belt was not developed in violation of condition of Environmental Clearance granted.”*

and directed them to take appropriate action against them.

6. In spite of this the Karnataka State Pollution Control Board (KSPCB) had not taken any steps. The unit was again inspected by the Officers of Central Pollution Control Board (CPCB) and dissatisfied with the action of the State Pollution Control Board they further issued communication but in spite of all those things, no action has been taken against the unit.

7. On account of the violation committed by the eighth respondent, huge environmental damage has been caused in that locality affecting the health of the people.

8. Though, this was brought to the notice of the Pollution Control Board on several occasions, either by the Central Pollution Control Board or by the residences of the locality, they are joining hand with the eighth respondent and allowing the unit to function in violation of the environmental laws, that prompted the applicant to approach this Tribunal seeking the following reliefs:-

- (i) *Direct the Project Proponent to cease operation of the TSDF situated at Plot No.217, Harohalli 2nd Phase, Harohalli Industrial Area, Bangalore.*
- (ii) *Direct the Karnataka State Environment Impact Assessment Authority to revoke the Environmental Clearance dated 28.08.2015 granted to the Respondent No.8 in view of the*

blatant violation of the various condition of the EC.

- (iii) Direct the KSPCB to revoke the consent to operate dated 04.11.2015 granted to the Respondent No.8 in view of the blatant violation of the various condition of the consent.*
- (iv) Direct the KSPCB to revoke the authorization dated 13.04.2016 granted to the Respondent No.8 in view of the blatant violation of the various provisions of HWM Rules.*
- (v) Direct the respondent No.6 to implement all the directions issued by the MoEF & CC as well as CPCB through its various communications in its true letter and spirit.*
- (vi) Direct penal action and impose environmental compensation including restitution of environment on the Project Proponent for violating the conditions of the Environmental Clearance granted on 28.08.2015 by the Karnataka State Level Impact Assessment Authority, breach of statutory provisions and inter-alia for loss of ecological services foregone and costs to restore the damage done to the environment and ecology.*
- (vii) Direct penal action and inquiry against the concerned erring officials of the Karnataka State Pollution Control Board for permitting the TSDF to be run and operated illegally by Respondent No.8.*

(viii) Pass any other orders as this Hon'ble Tribunal may deem fit and appropriate in the facts and circumstances of the present case."

9. When the matter came up for hearing today through Video Conference, Sri. Stanley Hebzon Singh appeared for the applicant, Sri. Thirunavukarasu appeared for the respondents 3 & 4 and Sri. M.R. Gokul Krishnan appeared for sixth respondent.

10. On going through the allegations and hearing the applicant, we are satisfied that there arises a substantial question of environment which requires the interference of this Tribunal as there are violation of Environmental Clearance (EC) conditions resulting in environmental damage in managing the TSDF facility by the eighth respondent which is a serious environmental issue.

11. So, considering the circumstances in order to ascertain the real state of affairs and further action to be taken, we feel it appropriate to appoint a Joint Committee comprising of Senior Officer from Regional office, Ministry of Environment, Forest & Climate Change (MoEF & CC), Bangalore, a Senior Officer/Scientist from Regional Office, Central Pollution Control Board (CPCB) of Bangalore, District Collector, Ramnagar

District, Karnataka State, Senior Officer from Karnataka State Environment Impact Assessment Authority (KSEIAA), Bangalore, a Senior Scientist or Expert in Environmental Engineering from National Institute of Technology (NIT), Surathkal, Karnataka and a Senior Officer from the Karnataka State Pollution Control Board (KSPCB) to inspect the area in question and submit a factual and action report if there is any violation found.

12. The committee is directed to consider the question of compliance of the conditions of Environmental Clearance (EC), Consent to Establish and Consent to Operate and the compliance of the Hazardous and Other Wastes (Management, Handling and Transboundary Movement) Rules, 2016 and assess the damage caused to environment on account of the failure on the part of the eighth respondent unit in running the unit and assess environmental compensation against them for the damage caused to environment and if there is any remediation measures required on account of the damage caused, suggest the ways and means to remedy the situation.
13. The Regional Office of Central Pollution Control Board (CPCB) will be the nodal agency for co-ordination and providing necessary logistics for this purpose.

14. The committee is directed to submit a report to this Tribunal within a period of two months i.e., on or before 14.09.2020 through e-mail or by e-filing at ngtszfilling@gmail.com.
15. The applicant is directed to take steps to serve notice on respondents No.1, 2, 5, 7 & 8 by registered post with acknowledgment as well as by e-mail and by dusthi if possible and produce the proof of service to this Tribunal by filing necessary affidavit as required under rules.
16. The applicant is also directed to submit necessary requisite to this Tribunal to send notice to the above respondents through this Tribunal within a week.
17. The applicant is also directed to submit a set of papers to the members of the committee within a week so as to enable them to comply with the direction.
18. The applicant is also directed to serve the copy of the application along with documents produced to the standing counsel who propose to appear for some of the official respondents as well within a week.

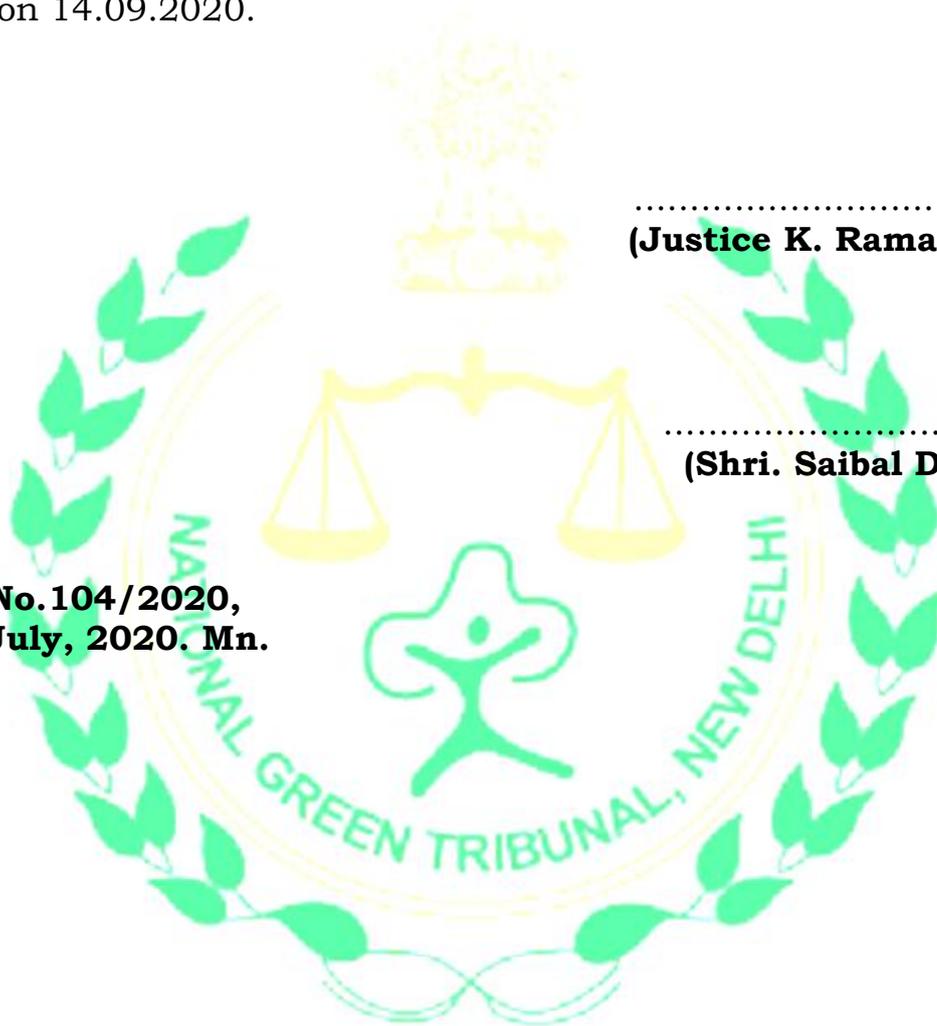
19. The Registry is directed to communicate this order to the members of the committee through e-mail immediately so as to enable them to comply with the direction.

20. For consideration of report and appearance of parties post on 14.09.2020.

.....J.M.
(Justice K. Ramakrishnan)

.....E.M.
(Shri. Saibal Dasgupta)

**O.A. No.104/2020,
10th July, 2020. Mn.**





केन्द्रीय प्रदूषण नियंत्रण बोर्ड
CENTRAL POLLUTION CONTROL BOARD

82

पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार
MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE, GOVT. OF INDIA

Annexure 2

Tech 39/Legal (NGT)/RDS/2020-21/

August 10, 2020

OFFICE MEMORANDUM

Sub: Constitution of Joint Committee as per Hon'ble NGT, Southern Zone, Chennai order in the matter of O.A. 104 / 2020 (SZ) regarding violation committed by M/s Mother Earth Environ Tech Private Limited, TSDF, Karnataka

Ref.: Hon'ble NGT, Chennai order dated 10.07.2020

The Hon'ble NGT, Chennai bench issued an order on 10.07.2020 in the matter of O.A. No. 104 of 2020 (SZ) regarding violation committed by M/s Mother Earth Environ Tech Private Ltd, a Transport, Storage, and Disposal Facility (TSDF) operating at KIADB Industrial Area, Harohalli, Kanakapura Taluk, Ramanagar District and directed to constitute a Joint Committee comprising of MoEF &CC, SEIAA, CPCB, District Collector – Ramnagara, NIT-K and KSPCB to inspect the area in question and submit a factual & action taken report, if there is any violation found within a period of two months i.e. on or before **14.09.2020**. Accordingly, based on the nominations received from the concern departments a Joint Committee is constituted as per Hon'ble NGT order consisting of following members:

Constitution of Joint Committee

S. No.	Name, Designation & Contacts	Department / Mail ID
1.	Shri. E.Thirunavukkarasu Scientist E Mobile: 7290835157	Regional Office – South Zone Min. of Env't. Forest & Climate Change 4 th Floor, Kendriaya Sadan, Koramangala Bangalore – 560 034, E.mail: e.thirun@nic.in
2.	Shri. Ravikumar J.K. Scientific Officer –Technical cell Mobile: 9945689355	Department of Ecology & Environment, 7 th Floor, M.S. Building, Bangalore – 560 001 E.mail: rv_kl@yahoo.co.in
3.	Dr. Arun Kumar Associate Professor Mobile: 9480855797	Department of Civil Engineering National Institute of Technology - Karnataka Surathkal, Srinivasnagar, Mangalore – 575 025 E.mail: arunkumar@nitk.edu.in
4.	Dr. Dakshayini Assistant Commissioner, Mobile: 9845925372	Deputy commissioner & ADM office 1 st Floor District Offices Complex B.M. Road, Ramanagara – 562 159 E.mail: acofficeramanagara@gmail.com
5.	Shri. Shanmukhappa Senior Environmental Officer. Mobile: 9845311465	Karnataka State Pollution Control Board, Nisargha Bhavan, Shivanagar, Bangalore – 560079 E.mail: seos@kspcb.gov.in
6.	Shri. G. Thirumurthy Additional Director Mobile: 9449004265	Nodal Officer Regional Directorate, Central Pollution Control Board, Nisargha Bhavan, Shivanagar, Bangalore – 560079, E.mail: thiru.cpcb@nic.in

S. Suman
Contd 2/- 10/8/2020

क्षेत्रीय निदेशालय (दक्षिण) : निसर्ग भवन, ए-ब्लॉक, प्रथम एवं द्वितीय तल, तिम्मय्या रोड, 7-डी मैन, शिवनगर, बेंगलूरु - ५६० ०७९.

Regional Directorate (South) : " Nisarga Bhawan ", A-Block, 1st & 2nd Floors, Thimmaiah Road, 7th D - Main, Shivanagar, Bengaluru - 560 079.

दूरभाष / Telephone : 080-23233739, 23233827, 23233996, 23233600, 23232559, 23226002, 23222539, Fax : 080-23234059

ई-मेल / E-mail : cpcbszo@yahoo.com, zobangalore.cpcb@nic.in

प्रधान कार्यालय : परिवेश भवन, पूर्वी अर्जुन नगर, दिल्ली- ११० ०३२.

Head Office : Parivesh Bhawan, East Arjun Nagar, Delhi - 110 032.

दूरभाष / Telephone : 011-43102030, Fax : 22305793, 22307078, 22307079, 22301932, 22304948

ई-मेल / E-mail : cpcb@nic.in वेबसाइट / Website : www.cpcb.nic.in

: 2:

Terms of Reference:

1. To inspect the area in question and find out the compliance of the conditions of Environmental Clearance (EC) and Consent to Establish & Consent to Operate, compliance of the Hazardous and Other Wastes (Management, Handling and Transboundary Movement) Rules, 2016, siting criteria of Landfills and also to verify the compliance of directions issued by CPCB & KSPCB.
2. To assess the damage caused to environment on account of the failure of the unit and assess environmental compensation against them for the damage caused to environment.
3. To assess the ground / surface water qualities in that area to ascertain any contamination, if any
4. To suggest the ways and means to remedy the situation on account of the damage caused, if any
5. The committee shall submit the report to Hon'ble NGT on or before 14.09.2020, in case of additional time required may be intimated to CPCB for necessary order from Hon'ble NGT.
6. CPCB is a nodal agency for co-ordination, shall provide all technical support in carrying out sampling and analysis of water samples as per the committee decision.
7. CPCB shall pay sitting fee, local transport, TA/DA etc. to the members of the Joint Committee as per the Hon'ble NGT order in O.A. 24 of 2011 dated 20.04.2017. The expenditure in this regard will be met from the Budget Head "NGT 25%" at CPCB.

S. Suresh
14/8/2020

(S. Suresh)

Regional Director**9480672128,****cpcbsuresh@gmail.com****To**

1. All Member of the Joint Committee
2. Divisional Head – Law, CPCB, Delhi
3. Divisional Head – WM II, CPCB, Delhi

**PROCEEDING OF THE JOINT COMMITTEE MEETING HELD ON 17.08.2020
THROUGH VIDEO CONFERENCE IN THE MATTER OF O.A. 104 OF 2020
REGARDING VIOLATION COMMITTED BY M/s MOTHER EARTH ENVIRON
TECH PVT LTD, HAROHALLI, RAMNAGARA**

Date : 17.08.2020, 11.00 Hrs.

Venue : CPCB, Regional Directorate, Bangalore

Members Present:

1.	Shri. E.Thirunavukkarasu Scientist E	Regional Office - South Zone Min. of Env't. Forest & Climate Change
2.	Shri. Ravikumar J.K. Scientific Officer -Technical cell	State Level Environment Impact Assessment Authority - Karnataka (SEIAA)
3.	Dr. Arun Kumar Associate Professor	Department of Civil Engineering National Institute of Technology - Karnataka
4.	Dr. Dakshayini Assistant Commissioner	Deputy commissioner & ADM office, Ramnagara
5.	Shri. Shanmukhappa Senior Environmental Officer	Karnataka State Pollution Control Board
6.	Shri. G. Thirumurthy Additional Director	Regional Directorate, Central Pollution Control Board

Shri.G.Thirumurthy, Additional Director / Nodal Officer of this case, welcomed the members concerned for the first meeting of the Joint Committee. He briefed about the Hon'ble NGT Case O.A. 104 of 2020 (Mr.Rajesh Ghantayath Vs Union of India & Ors.) regarding violation caused by the M/s Mother Earth Environ Tech Pvt Ltd, Harohalli Industrial Area, Ramnagara and constitution of the this Joint Committee comprising the officials from the Min. of Env't. Forest & Climate Change, State Level Environment Impact Assessment Authority - Karnataka, Deputy Commissioner Office- Ramnagara, Central Pollution Control Board (CPCB) and Karnataka State Pollution Control Board (KSPCB).

He informed the Joint Committee that based on the nominations received, the CPCB, Bangalore has constituted Joint Committee and issued Office Memorandum for the same vide order Tech 39 / Legal (NGT)/RDS/2020-21/406 dated August 10, 2020 for the task to be performed such as:

- ✓ To inspect the area in question and find out the compliance of the conditions of Environmental Clearance (EC) and Consent to Establish & Consent to Operate, compliance of the Hazardous and Other Wastes (Management,

Handling and Transboundary Movement) Rules, 2016, siting criteria of Landfills and also to verify the compliance of directions issued by CPCB & KSPCB.

- ✓ To assess the damage caused to environment on account of the failure of the unit and assess environmental compensation against them for the damage caused to environment.
- ✓ To assess the ground / surface water qualities in that area to ascertain any contamination, if any
- ✓ To suggest the ways and means to remedy the situation on account of the damage caused, if any

The CPCB is the nodal agency to coordinate amongst the Members for taking the task. The water and wastewater samples collected by the Joint Committee will be analyzed in the CPCB Laboratory, Bangalore. As per the Hon'ble NGT order, the Joint Committee shall submit its report within two month i.e. on or before 14.09.2020. However, in case of any delay in completing assigned task, CPCB shall approach Hon'ble NGT for extension of time and filing affidavit accordingly before the next hearing date.

Upon the formation of Joint Committee, preliminary meeting of Joint Committee members was convened through Video Conference on 17.08.2020 to decide the further course of action for completing the assigned task as per TOR. Shri. G. Thirumurthy shared his view and requested opinion of other members for collecting preliminary information's and deciding date for inspection and monitoring by the Joint Committee. Also informed the methodology developed by CPCB for assessing the environmental compensation based on the Hon'ble NGT direction in the matter of O.A. 593 of 2017 (WP) (Civil) No 375/2012 Paryavaran Suraksha Samiti Vs Union of India. The same may be followed for arriving Environmental Compensation. The cases considered for levying environmental compensation:

- a) Discharge in violation of consent conditions, mainly prescribed standards / consent limits.
- b) Not Complying with the directions issued, such as direction for closure due to non-installation of OCEMS, non-adherence to the action plans submitted etc.
- c) Intentional avoidance of data submission or data manipulation by tampering the online continuous emission/ effluent monitoring systems.
- d) Accidental discharges lasting for short durations resulting into damage to the environment.
- e) Intentional discharges to the environment - Land, Water and Air resulting into acute injury or damage to the environment.
- f) Injection of treated/ partially treated / untreated effluents to ground water.

The methodology of the same will be circulated to the members along with meeting proceedings. In continuation, it is concluded to obtain the following documents / information from the concern departments, the details are:

A. Department of Ecology and Environment:

- As per HOWMTM Rules, 2016 – Schedule VII : Notification of Sites
- Compliance Report of EC & its Expansion EC (both)

B. Karnataka Industrial Area Development Board

- Details about Harohalli Industrial Area and facilities provided like Water Supply, Storm water Management, Solid & Hazardous Waste Management, CETP, STP etc.
- EC obtained for promoting what type of industries & Sector and is TSDF part of that EC or Not
- Background monitoring data w.r.t Ground Water of Harohalli Area
- Permission to Change of Activity to TSDF
- Layout map with area w.r.t buffer Zone, Green belt etc.

C. Karnataka State Pollution Control Board

- Approval of KSPCB for design and layout for setting up TSDF incorporating green belt and all requisite infrastructure prescribed in CPCB guidelines
- Compliance report on CFE, CFO, and HW Authorization by the Board
- Observation of Non -Compliances from the date of inception and date of compliance on each non compliances
- Status of implementation of CPCB Directions & Action taken, time required to implement the directions
- Status of Ground Water and surface water monitoring on regular basis
- Public Complaints received and disposed
- Copy of NPD, Show - cause, Direction issued and Proceeding of the Personal Hearings
- Annual Returns filed by the TSDF in Form 4 of HW Rules, 2016

D. Karnataka Ground Water Authority

- Category of Ground Water availability in and around Harohalli Industrial Area, Ramnagara, i.e. Over exploitation / critical or semi critical in respect of availability of Ground Water

- Status of permission obtained by Industries & TSDF located in Harohalli Industrial Area for drawing Ground Water with its quantity and validity period.
- Action taken by KGWA in case of illegal extraction of Ground water by industries & TSDF

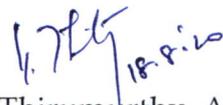
E. M/s Mother Earth Environ Tech Pvt Ltd, (TSDF)

- Copy of Design and Layout of TSDF
- Status of Compliance to the various Directions of CPCB/ KSPCB
- Location showing the Ground water monitoring map and its analysis results
- Details about Leachate Management System and its disposal along with manifest copies, if any
- Details about stabilization of Hazardous Waste and its control measures
- Quantity of H.W. disposed in to landfill since its inception 2016 with year wise break up
- Status of operation of TSDF

In the meeting, it was decided to request concerned departments for providing information and TSDF as above. In this regard CPCB will write a letter to all concern departments on behalf of the Committee. However, it is requested to the members to follow-up personally with their department for obtaining information as decided above.

The Joint Committee will review the compliance reports submitted by KSPCB, SEIAA, KGWA and verify the sitting criteria, carryout Ground water /surface water monitoring, assess the leachate treatment and transportation for final disposal and status implementation of HOWMTM Rules, 2016 during field inspection and monitoring. The Members (SEIAA and NIT-K) informed their preoccupation up to September 02, 2020 and requested for fixing date for inspection and monitoring later.

The Joint Committee unanimously decided to have a next meeting cum inspection of the Joint Committee on 03.09.2020 to review the status and for carrying out inspection and monitoring.


 (G.Thirumurthy, AD)
 Nodal Officer, CPCB
 9449004265
 Mail: thiru.cpcb@nic.in

PROCEEDING OF THE JOINT COMMITTEE MEETING CUM INSPECTION
HELD ON 03.09.2020 IN THE MATTER OF O.A. 104 OF 2020 REGARDING
VIOLATION COMMITTED BY M/s MOTHER EARTH ENVIRON TECH PVT
LTD, HAROHALLI, RAMNAGARA

Date : 03.09.2020, 11.00 Hrs

Venue: TSDF, Harohalli Industrial Area

Members Present:

1.	Shri. E.Thirunavukkarasu Scientist E	Regional Office - South Zone Min. of Env't. Forest & Climate Change
2.	Shri. Ravikumar J.K. Scientific Officer -Technical cell	State Level Environment Impact Assessment Authority - Karnataka (SEIAA)
3.	Dr. Arun Kumar Associate Professor	Department of Civil Engineering National Institute of Technology - Karnataka
4.	Dr. Dakshayini Assistant Commissioner	Deputy commissioner & ADM office, Ramnagara
5.	Shri. Shanmukhappa Senior Environmental Officer	Karnataka State Pollution Control Board
6.	Shri. G. Thirumurthy Additional Director / Nodal Officer	Regional Directorate, Central Pollution Control Board

Other official & TSDF representative present:

1. Mr. A.L. Nagendra, Asst. Executive Engineer, KIADB
2. Mr. Lokesh. K.S. Asst. Engineer, KIADB
3. Mrs. Meenakshi. H.A. Deputy Environment Officer, KSPCB
4. Mr. Sanjay.T.V., MEEPL
5. Mr.Renukaradhya.T.V., MEEPL
6. Mr. Vinod Kumar Yeleri, MEEPL

Shri.G.Thirumurthy, Additional Director / Nodal Officer of this case, welcomed the members concerned of the Joint Committee for carrying out inspection and monitoring of TSDF. He briefed the members about the Hon'ble NGT Case O.A. 104 of 2020 (Mr.Rajesh Ghantayath Vs Union of India & Ors.) regarding violation caused by the M/s Mother Earth Environ Tech Pvt Ltd, Harohalli Industrial Area, Ramnagara, constitution of the Joint Committee and available time to the committee to file the report i.e. on or before 14.09.2020. In view of this, the members suggested to seek extension of time and requested CPCB to file an affidavit accordingly based

on the preliminary meeting and inspections & Monitoring. Nodal Officer, CPCB expressed that CPCB will prepare an Interim report based on the meetings and inspections carried out on or before 14.09.2020 for extension of time i.e. 8 Weeks. All the members agreed for the same.

Shri.G.Thirumurthy informed that as per the decision of the preliminary meeting of Joint Committee convened through Video Conference on 17.08.2020, the methodology developed by CPCB for assessing the environmental compensation based on the Hon'ble NGT direction in the matter of O.A. 593 of 2017 (WP) (Civil) No 375/2012 Paryavaran Suraksha Samiti Vs Union of India was circulated to the members along with other TSDF Guidelines for their ready references. Also informed that CPCB has addressed letter to the concerned department to obtain following information:

A. Department of Ecology and Environment:

- As per HOWMTM Rules, 2016 – Schedule VII : Notification of Sites
- Compliance Report of EC & its Expansion EC (both)

B. Karnataka Industrial Area Development Board

- Details about Harohalli Industrial Area and facilities provided like Water Supply, Storm water Management, Solid & Hazardous Waste Management, CETP, STP etc.
- EC obtained for promoting what type of industries & Sector and is TSDF part of that EC or Not
- Background monitoring data w.r.t Ground Water of Harohalli Area
- Permission to Change of Activity to TSDF
- Layout map with area w.r.t buffer Zone, Green belt etc.

C. Karnataka State Pollution Control Board

- Approval of KSPCB for design and layout for setting up TSDF incorporating green belt and all requisite infrastructure prescribed in CPCB guidelines
- Compliance report on CFE, CFO, and HW Authorization by the Board
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- Status of permission obtained by Industries & TSDF located in Harohalli Industrial Area for drawing Ground Water with its quantity and validity period.
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E. M/s Mother Earth Environ Tech Pvt Ltd, (TSDF)

- Copy of Design and Layout of TSDF
- Status of Compliance to the various Directions of CPCB/ KSPCB
- Location showing the Ground water monitoring map and its analysis results
- Details about Leachate Management System and its disposal along with manifest copies, if any
- Details about stabilization of Hazardous Waste and its control measures
- Quantity of H.W. disposed in to landfill since its inception 2016 with year wise break up
- Status of operation of TSDF

On above request, CPCB has received information from all, except Department of Ecology and Environment and Karnataka Ground Water Authority. The members requested CPCB to send a reminder accordingly to expedite their submission. Also the Committee requested Regional Office, KSPCB to pursue with KGWA for ground water availability status etc.

The Committee observed that M/s Mother Earth Environ Tech Pvt Ltd, (TSDF) was found not in operation, there was no waste been received by the facility and handled. The unit operation such as receiving of Hazardous wastes, unloading, direct land filling or stabilization, functioning of leachate treatment all found non - operating due to rain. The Joint Committee could not able to envisage the actual operation and associated activity and related issues. Both the cells (Cell 1 and Cell 2) are completely covered temporarily with Tarpaulin sheets to avoid entry of rain water in to the Cells. The Joint Committee has verified other compliances w.r.t to siting criteria, EC, CFO and various directions issued by CPCB and KSPCB. Also, decided to carryout ground and surface water monitoring in and around TSDF.

The official from KIADB informed to the committee about land allocation, change of activity, the buffer zone provided adjacent to the TSDF and shared their remarks on TSDF layout showing Green belt. KIADB was requested to provide background monitoring data.

The Committee with help of CPCB & KSPCB staff carried out water and wastewater sampling at the following locations:

S. No.	Location of Samples	Type
A.	Within MEEPL	
1	Raw Leachate from TSDF Cell 1	Wastewater
2	Treated Lechate from Primary Treatment	Wastewater
3	Surface runoff from rainwater collection tank	Wastewater
4	Bore well located near office	Ground Water
5	Bore well located near security office	Ground Water
6	Bore well located on North West side-I near Leachate Collection tank	Ground Water
7	Bore well located on North West side-II Corner	Ground Water
8	Bore well on North East side	Ground Water
B	Outside MEEPL	
9	Bore well of M/s. Big Drum India P Ltd	Ground Water
10	Bore well of M/s. DKP Engineers Pvt Ltd	Ground Water
11	Bore well of M/s. Pragathi Control.	Ground Water
12	Hanumegowdanu doddi lake	Surface Water
13	Banikupae Lake.	Surface Water
14	Hanumegowdanadoddi Lake	Surface Water
15	Mallaiahnakere Inlet	Surface Water
16	Ganaludoddi lake	Surface Water
17	River Suvarnamukhi	Surface Water
18	Bore well - T.Bannikupae Village	Ground Water
19	Bore well - Ram Sagar Village	Ground Water
20	Bore well - Ganaludoddi Village	Ground Water
21	Bore well - Medamarana Halli Village	Ground Water

The sample collected are preserved as per norms and submitted to CPCB Laboratory, Bengaluru for analysis.

The Joint committee decided to request the following additional information's:

a) Karnataka Industrial Area Development Board

- ✓ Allotment letter showing total area of land to M/s Mother Earth Environ Tech Pvt Ltd with its conditions
- ✓ Background monitoring data w.r.t Ground Water of Harohalli Area mentioned in the EIA report

b) Karnataka Ground Water Authority (KGWA)

- Ground Water Availability status
- Water Quality data monitored by KGWA

c) M/s Mother Earth Environ Tech Pvt Ltd, (TSDF)

- Public Liability Insurance
- Details about Escrow accounts
- Design details, photographs evidences about liners systems
- Log book details of hazardous wastes handled, leachate disposed etc.

The Joint Committee requested SEIAA and MOEF members to verify the compliances with respect to EC conditions and requested NIT-K to review the design details of TSDF as per the information submitted by TSDF. CPCB, Nodal Agency will prepare an Interim Report with a request to pray extension of time for 8 Weeks. The Joint Committee unanimously decided to have a next meeting accordingly to prepare a detailed final report based on the water and wastewater analysis results, information's from various departments, compliance to EC conditions and TSDF design verifications.


(G.Thirumurthy, AD)
Nodal Officer, CPCB
9449004265
Mail: thiru.cpcb@nic.in



State Level Environment Impact Assessment Authority-Karnataka

(Constituted by MoEF, Government of India, under section 3(3) of E(P) Act, 1986)

No. SEIAA 1 IND 2015

Date: 28-08-2015

To,

M/s Mother Earth Environ Tech Private Limited
#2542, 28th Cross, 17th Main Road,
Banashankari 2nd Stage
Bangalore-560 070

Sir,

Sub: Establishment of Hazardous Waste Landfill at Plot. No. 217 of Harohalli Industrial area, 2nd Phase, Kanakapura Taluk, Ramanagar District By M/s Mother Earth Environ Tech Private Limited - Issue of Environmental Clearance - Reg.

This has reference to your application dated 29th December 2014 addressed to SEIAA, Karnataka and subsequent letters addressed to SEIAA/SEAC, Karnataka seeking prior environmental clearance for the above project under the EIA Notification, 2006. The proposal has been appraised as per prescribed procedure in the light of the provisions under the EIA Notification, 2006 on the basis of the mandatory documents enclosed with the application viz., the Application in Form 1, EIA Report and the additional clarifications furnished in response to the observations of the SEAC, Karnataka. SEAC has recommended for issue of Environmental Clearance in its meetings held on 13th & 14th July 2015.

2. It is, inter-alia, noted that M/s Mother Earth Environ Tech Private Limited have proposed for Hazardous Waste Landfill consists with Cell-1 of 50,000 Tons capacity and Cell-2 of 45,000 Tons capacity. The total plot area is 14,424.6Sq.m. Total water consumption is 3 KLD will be met from KIADB supply, out of which 0.5 KLD for domestic purpose and 2 KLD for green belt. One number DG set of 100 KVA will be installed for emergency power back-up. The total cost of the project is Rs.16.55 Crores.

3. The wastewater generation will be 0.4 KLD domestic sewage shall be treated in Septic tank and Soak pit and 2KLD Leachate generated from landfill waste. The solid waste generated is inorganic and organic of quantity

State Level Environment Impact Assessment Authority-Karnataka

(Constituted by MoEF, Government of India under section 3(3) of E(P) Act, 1986)
SEIAA 1 IND 2015

Establishment of Hazardous Waste Landfill
M/s Mother Earth Environ Tech Private Limited

1.2Kg/day and 0.8 Kg/day respectively shall be composted and used as manure for landscape. The Hazardous waste such as used oil/lubricant oil of 50 Ltr/Annum and Used bags of 50 Bag/day shall be send to Authorized reprocessor.

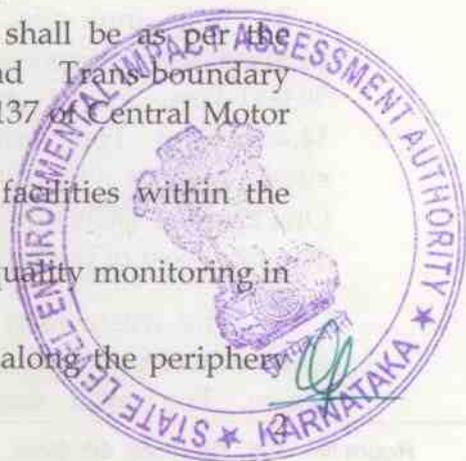
4. The project proposal has been considered by SEAC during the meeting held on 9th, 10th and 11th February 2015 and ToR was issued on 3rd March 2015 for conducting Environment Impact Assessment (EIA) Study. The project is located within the notified industrial area and hence does not require public consultation. The EIA has been conducted and report submitted by M/s. Aqua Tech Enviro Engineers, No. 3391, 6th Main, 3rd Cross, RPC Layout, Vijayanagar 2nd Stage, Bangalore-560 040. The O. M dated 02.12.2009, 18.03.2010 and 28.06.2010 issued by the MoEF, GoI, regarding mandatory accreditation of environmental consultants from NABET/QCI is not applicable in this case in view of the stay granted by High Court of Karnataka in W. P. No. 15575/2012 (GM-RES): (Sri. K R Sreeharsha S/o Late K V Ramaswamy, R/AT No. 5/76, IV main N R Colony, Bangalore-560 009 V/s M/s. Union of India represented by MoEF, GoI & DFEE, GoK) on 18.05.2012. The proponent has submitted the EIA report on 19th June 2015.

5. Based on the information submitted by you and your consultant M/s. M/s. Aqua Tech Enviro Engineers, No. 3391, 6th Main, 3rd Cross, RPC Layout, Vijayanagar 2nd Stage, Bangalore-560 040. The State Level Expert Appraisal Committee (SEAC) examined the proposal in the meeting held on 13th and 14th July 2015 and has recommended for issue of Environmental Clearance.

6. The SEIAA Karnataka has considered the project in its meeting held on 25th July 2015 and after due consideration of the relevant documents submitted by the project proponent and additional clarifications furnished in response to its observations and the appraisal and recommendation of the SEAC, have accorded environmental clearance as per the provisions of Environmental Impact Assessment Notification-2006 and its subsequent amendments, subject to strict compliance of the following terms and conditions:-

Part A- SPECIFIC CONDITIONS

1. 'Consent to Establish' shall be obtained from State Pollution Control Board under the Air (Prevention and Control of Pollution) Act, 1981 and the Water (Prevention and Control of Pollution) Act, 1974.
2. Transportation and handling of Hazardous Wastes shall be as per the Hazardous Wastes (Management, Handling and Trans-boundary Movement)) Rules, 2008 including the section 129 to 137 of Central Motor Vehicle Rules, 1989.
3. Necessary provision shall be made for firefighting facilities within the complex.
4. The Project Proponent should carryout periodical air quality monitoring in and around the site including VOC, HC.
5. The Project Proponent should develop green belt all along the periphery



State Level Environment Impact Assessment Authority-Karnataka

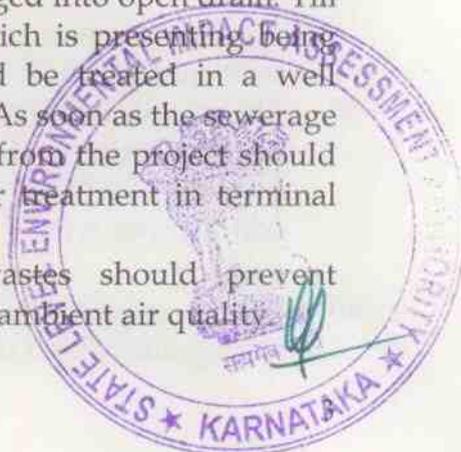
(Constituted by MoEF, Government of India under section 3(3) of E(P) Act, 1986)

SEIAA 1 IND 2015

Establishment of Hazardous Waste Landfill

M/s Mother Earth Environ Tech Private Limited

- of the TSDF with plant species that are significant and used for the pollution abatement.
6. The proponent should ensure that the project fulfills all the provisions of Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2008 including collection and transportation.
 7. The gas generated from the Landfill facility shall be collected and disposed as per rules
 8. The Leachate from the facility shall be collected and treated to meet the prescribed standards before disposal.
 9. The proponent should obtained necessary clearance from the Ground Water Authority.
 10. The depth of the land fill should be decided based on the ground water level at the site.
 11. Project proponent should prepare and implement an On Site Emergency Management Plan.
 12. Project proponent should carryout periodical ground water/ monitoring soil in and around the site to check the contamination.
 13. Project proponent should carryout periodical ground water/ soil monitoring in and around the site to check the contamination including TCLP test for heavy metals.
 14. Green belt of 15 meters shall be provided all along the periphery of the site, as committed. The green belt area shall not be used for any other purpose.
 15. All measures for air pollution control shall be adopted.
 16. Rain water runoff from the landfill area and other hazardous waste management area shall be collected and diverted to the leachate treatment plant.
 17. There shall not be any spillage from the transportation vehicles.
 18. Zero discharge system shall be adopted.
 19. Double containment system shall be provided for all waste transport vehicles to avoid spillage. The spillage shall be cleared immediately.
 20. Vehicles should prominently display complaint numbers for use of public as well as antidotes to any toxic waste.
 21. All the recommendations of EMP/DMP shall be strictly complied.
 22. The project proponent will set up separate environmental management cell for effective implementation of the stipulated environmental safeguards under the supervision of a Senior Executive.
 23. Untreated domestic effluent should not be discharged into open drain. Till the sewerage system in the Industrial Estate, which is presently being laid, is completed, the domestic effluent should be treated in a well designed septic tank with soak pit, as committed. As soon as the sewerage system is made operational the domestic effluent from the project should be discharged only into the sewerage system for treatment in terminal STP.
 24. Final disposal measures - the hazardous wastes should prevent contamination of ground water, surface water and ambient air quality.



State Level Environment Impact Assessment Authority-Karnataka

(Constituted by MoEF, Government of India under section 3(3) of E(P) Act, 1986)

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Establishment of Hazardous Waste Landfill

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25. Facility for land filling should be designed with protective measures against pollution of ground water, surface water and air fugitive dust, wind-blown litter, bad odour, fire hazard, bird menace, pests or rodents, greenhouse gas emissions, slope instability and erosion.
26. Proper mechanism should be adopted for extraction of leachate and treatment of the same as committed.
27. The facility capacity shall handle only to the maximum designated capacity.
28. Stray animals shall not be allowed to move around the facilities.
29. Manual handling of waste shall be prohibited. If unavoidable due to constraints, manual handling shall be carried out under proper precaution with due care for safety of workers.
30. Vehicles used for transportation of wastes shall be covered. Waste should not be visible to public, nor exposed to open environment preventing their scattering.
31. Transportation vehicles shall be so designed that multiple handling of wastes, prior to final disposal, is avoided.
32. First aid and sanitation arrangements shall be made for the drivers and other contract workers.
33. Regular online monitoring of the ambient air quality and water quality shall be carried out in monitoring stations and frequency of monitoring shall be decided in consultation with the State Pollution Control Board. Periodic reports shall be submitted to the SEIAA Karnataka, Department of Ecology and Environment, Government of Karnataka, Bangalore/ KSPCB.
34. Green belt shall be developed in at least 33% of the total project area as committed with suitable species of the plants as per the CPCB guidelines. Planting aromatic and flowering climbers to cover the compound shall be undertake further 4 to 6 rows of bamboo mixed with aromatic trees. Grafted 'Kenda Sampige' shall get priority.
35. The result of online monitoring shall be displayed in the project site in such a way that it is predominantly visible to the general public.
36. Occupational health surveillance of the workers shall be done on a regular basis and records maintained as per the Factories Act.
37. The project Authority shall undertake eco-developmental measures including community welfare measures in the project area for the overall improvement of the environment.
38. Vehicles used for transportation of the municipal solid waste shall be properly cleaned and sanitized after every load is unloaded at the site. No un-cleaned vehicle shall be allowed to ply on the roads of the city.
39. The project Authority shall establish odour control system comprising of Air ventilation system and odour removal system. Bio filters shall also be provided for odour control over area such as waste reception pit, pre-sorting area, windrow composting pads and curing sheds and screening & packing.
40. All the required mitigation measures shall be employed to avoid hazards arising out of land fill site.

State Level Environment Impact Assessment Authority-Karnataka

(Constituted by MoEF, Government of India under section 3(3) of E(P) Act, 1986)

SEIAA 1 IND 2015

Establishment of Hazardous Waste Landfill
M/s Mother Earth Environ Tech Private Limited

41. The project authority shall not handle the Hazardous waste other than those listed in the project proposal.
42. The project Authority shall take extra care while handling the hazardous waste containing heavy metal such as Lead, Mercury, Arsenic, Cadmium, Zinc, Cobalt etc., if Any to avoid the accidental entry into the Eco-system and to contain safely in the cells appropriately if such heavy metal cannot be recovered.

B. GENERAL CONDITIONS;

1. The project proponent should set up necessary facility for onsite testing of wastes to decide the requirement of treatment if any, before disposal.
2. The implementation of the project vis-à-vis environmental action plans shall be monitored by MoEF Regional Office at Bangalore / KSPCB/ CPCB/ and the Department of Environment & Ecology, Government of Karnataka, Bangalore. A six monthly compliance status report shall be submitted to monitoring agencies.
3. The project authorities shall strictly adhere to the stipulations made by the Karnataka State Pollution Control Board.
4. No further expansion or modifications in the plant shall be carried out without prior approval of the SEIAA/Ministry of Environment and Forests as the case may be. In case of deviations or alterations in the project proposal from those submitted to this Authority for clearance, a fresh reference shall be made to the Authority to assess the adequacy of conditions imposed and to add additional environmental protection measures required, if any.
5. The project proponent shall also comply with all the environmental protection measures and safeguards as per the information provided.
6. In case of any deviation or alteration in the project proposed from that submitted to SEIAA, Karnataka for clearance, a fresh reference shall be made to the SEIAA, Karnataka to assess the adequacy of the condition (S) imposed and to incorporate additional environmental protection measures required, if any.
7. A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, Zilla Parisad/Municipal Corporation, Urban Local Body and the Local NGO, if any, from whom suggestions/ representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the company by the proponent.
8. The proponent shall upload the status of compliance of the stipulated EC conditions, including results of monitored data on their website and shall update the same periodically. It shall simultaneously be sent to the Regional Office of MoEF, the respective Zonal Office of CPCB and the KSPCB. The criteria pollutant levels namely; TSPM, RSPM, SO₂, NO_x (ambient levels as well as stack emissions) or critical sectoral parameters, indicated for the project shall be monitored and displayed at a convenient location near the main gate of the company in the public domain.
10. A separate environment management cell with qualified staff shall be set up for implementation of stipulated environmental safeguards.

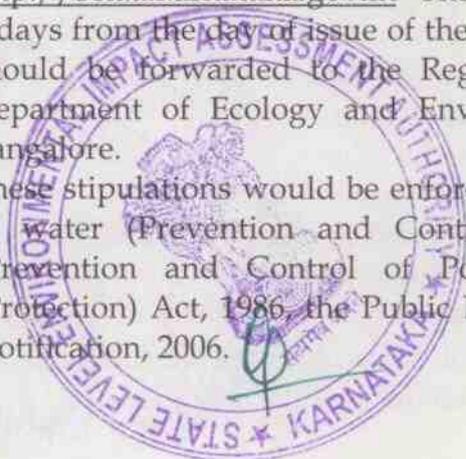
State Level Environment Impact Assessment Authority-Karnataka

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SEIAA 1 IND 2015

Establishment of Hazardous Waste Landfill
M/s Mother Earth Environ Tech Private Limited

11. Separate funds shall be allocated for implementation of environmental protection measures along with item-wise break-up. These cost shall be included as part of project cost. The funds earmarked for the environment protection measures shall not be diverted for other purposes and year-wise expenditure shall be reported to the Ministry.
12. The environmental clearance accorded shall be valid for a period of 5 years to start of the project.
13. The project authorities shall inform the MoEF Regional Office at Bangalore / KSPCB/ CPCB/ and the Department of Environment & Ecology, Government of Karnataka, Bangalore, the date of financial closure and final approval of the project by the concerned authorities and the date of start of the project.
14. The SEIAA, Karnataka reserves the right to stipulate additional conditions, if found necessary.
15. The above conditions will be enforced, inter-alia under the provisions of the Hazardous Wastes (Management, Handling and Trans-boundary Movement) Rules, 2008 along with their amendments and rules.
16. Officials from the Department of Environment and Ecology, Government of Karnataka, Bangalore/ Regional Office of MoEF, Bangalore, KSPCB who would be monitoring the implementation of Environmental safeguards should be given full cooperation, facilities and documents/ data by the project proponents during their inspection. A complete set of all the documents submitted to SEIAA should be forwarded to the CCF, Regional Office of MoEF, Bangalore/ Department of Environment and Ecology, Government of Karnataka, Bangalore and KSPCB.
17. The Authority reserves the right to add additional safeguard measures subsequently, if found necessary, and to take action including revoking of the environment clearance under the provisions of the Environment (Protection) Act, 1986, to ensure effective implementation of the suggested safeguard measures in a time bound and satisfactory manner.
18. The project proponent should advertise in at least two local Newspapers widely circulated in the region, one of which shall be in the vernacular language informing that the project has been accorded environmental Clearance and copies of clearance letters are available with the Karnataka State Pollution Control board and may also be seen on the website of the Ecology and Environment Department at <http://seiaa.kar.nic.in> or <http://seiaa.karnataka.gov.in> The advertisement should be made within 7 days from the day of issue of the clearance letter and a copy of the same should be forwarded to the Regional Office of MOEF at Bangalore/ Department of Ecology and Environment, Government of Karnataka, Bangalore.
19. These stipulations would be enforced among others under the provisions of water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) act 1981, the Environment (Protection) Act, 1986, the Public Liability (Insurance) Act, 1991 and EIA Notification, 2006.



State Level Environment Impact Assessment Authority-Karnataka

(Constituted by MoEF, Government of India under section 3(3) of E(P) Act, 1986)

SEIAA 1 IND 2015

Establishment of Hazardous Waste Landfill
M/s Mother Earth Environ Tech Private Limited

20. The SEIAA, Karnataka may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory.



Yours faithfully,

Ramachandra 28/8/11
(RAMACHANDRA)
Member Secretary,
SEIAA - Karnataka.

Copy to:

- 1) The Secretary, Ministry of Environment & Forests, Government of India, Paryavaran Bhavan, CGO Complex, Lodi Road, New Delhi-110003.
- 2) The Member Secretary, Karnataka State Pollution Control Board, Bangalore.
- 3) The APCCF, Regional Office, Ministry of Environment & Forests (SZ), Kendriya Sadan, IV Floor, E & F wings, 17th Main Road, Koramangala II Block, Bangalore - 560 034.
- 4) Guard File.

ಫ್ಯಾಕ್ಸ್ / Fax : 080-25586321
 ಈಮೇಲ್ / E-mail : ho@kspcb.gov.in
 ವೆಬ್‌ಸೈಟ್ / Website : http://kspcb.gov.in



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ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ Karnataka State Pollution Control Board

"ಪರಿಸರಭವನ", 1 ರಿಂದ 5ನೇ ಮಹಡಿಗಳು, ನಂ.49, ಚರ್ಚ್‌ಸ್ಟ್ರೀಟ್, ಬೆಂಗಳೂರು - 560 001, ಕರ್ನಾಟಕ, ಭಾರತ

"Parisara Bhavana", 1st to 5th Floor, # 49, Church Street, Bengaluru - 560 001, Karnataka, INDIA
 // BY REGD. POST WITH ACK. DUE //

(This document contains 06 pages including annexure)

Combined Consent order No.PCB/ WMC/469/HWM/2016/10B-39

Dated: 13 APR 2016

Consent for discharge of effluents under the Water (Prevention and Control of Pollution) Act 1974 and Emissions under the Air (Prevention and Control of Pollution) Act 1981.

Ref.:1) Your CFO applications under the Water & Air Acts vide Reg.No.106846, dt: 24-02-2016.
 2) Inspection of your industry by RO, Ramanagara on 21-03-2016 & 23-03-2016.
 3) Proceedings of CCM held on 01/04/2016.

<<<<>>>>

Consent is hereby granted under section 25/26 of Water (Prevention and Control of Pollution) Act 1974 and under Section 21 of Air (Prevention and Control of Pollution) Act 1981 (herein after referred as the Water Act and the Air Act respectively) and the Rules and Orders made there under and subject to the terms and conditions as detailed in the schedule annexed to this order.

Consent is granted to **M/s. Mother Earth Environ Tech Pvt Ltd, Plot No.217, KIADB Industrial Area, Harohalli, 2nd Phase, Kanakapura Taluk, Ramanagara** authorizing him to operate their industrial plant and to make discharge of effluents and emissions from the above premises.

Discharge of effluents under the Water Act:

Sl. no.	Description	Permitted Quantity of discharge	Limits specified refer Terms & Conditions	Place of discharge
1	Domestic purpose	0.4 KLD	---	Shall be treated in Septic tank and soak pit.
2	Industrial Purpose (Leachate from cells Wash water from tyre washing area)	2.0 KLD	----	Shall hand over to CETP of M/s. Govind Solvents Pvt Ltd., Kunigal for further treatment and disposal

Discharge of air emissions under the Air Act from the following stacks/process etc.

Sl. No.	Description of chimney/outlet	Limits specified
Annexure - I		

(Signature)

SENIOR ENVIRONMENTAL OFFICER (WMC)

"ಪ್ಲಾಸ್ಟಿಕ್ ಬಾಧಕ, ಪರಿಸರ ಹಾನಿ ತಡೆಗಟ್ಟಿ"
 (Reduce the use of plastic)

AVOID USE OF PLASTICS- BE 'ECO' FRIENDLY

The consent is valid for operating the facility of :

Sl. No.	Products & By-products	Maximum Capacity
1.	Hazardous waste landfill facility	95000 Tons/ten years

CFL tube lights dismantling activity as per CPCB norms.

This consent is valid for the period from up to 30/06/2020.

For and on behalf of the KSPCB

Sd/-
SENIOR ENVIRONMENTAL OFFICER

To,
The Director,
M/s. Mother Earth Environ Tech Pvt Ltd,
Plot No.217, KIADB Industrial Area,
Harohalli, 2nd Phase, Kanakapura Taluk,
Ramanagara.

Copy to:

1. Regional Officer, KSPCB, Ramanagara, for information and necessary action.
2. Master Register
3. Case file



SENIOR ENVIRONMENTAL OFFICER

For Office use only:

- | | |
|-----------------------|--------------------------------------|
| 1. Size: L/M/S | : Large |
| 2. Category: R/O/G | : Red |
| 3. Capital Investment | : Rs. 15.93 Crores |
| 4. Consent Fee paid | : Rs. 60,000/- both Water & Air Act. |

SCHEDULE
TERMS AND CONDITIONS

(To accompany consent No.PCB/ WMC/469/HWM/2016/

Dtd:-----)

I.WATER CONSUMPTION:

The source of water shall be from public water supply and water consumption and discharge shall be as follows:

Water consumed for	Water consumption in KLD	Waste water discharge in KLD
Domestic purpose	0.5	0.4
Industrial (Leachate from cells & Wash water from tyre washing area)	0.5 (Wash water from tyre washing)	2.0

II.WATER POLLUTION CONTROL:

- A. The domestic wastewater shall be treated in septic tank with soak pit. No overflow from the soak pit is allowed. The septic tank and soak pit shall be designed as per IS 2470 Part – I and Part – II.
- B. The trade effluent /Leachate generated from lab washing and process (stabilization) shall not exceed 2 KLD. It shall be collected in a leachate pond along with leachate of land fill site and the same shall be hand over to CETP of M/s. Govind Solvents Pvt Ltd., Kunigal for further treatment and disposal.
- C. The applicant shall maintain the log book for trade effluent generation & disposal to CETP and submit manifest in Form-13 to the Board regularly.
- D. The applicant shall install MEE (Multiple Effect Evaporators) for disposing the leachate generated from the waste within six months.
- E. The applicant shall install integrated flow measuring/recording devices on the effluent line. A record of daily effluent discharge shall be maintained.

III. WATER CESS:

1. The industry shall comply with the provisions of Water (Prevention and Control of Pollution) Cess Act, 1977, by installing water meters, filing water cess returns in Form-I and other provisions as contained in the said Water (Prevention and Control of Pollution) Cess Act, 1977, and 2003.

1. AIR POLLUTION CONTROL:

1. The discharge of emissions from the premises of the applicant shall pass through the air pollution control equipment and discharged through stacks/chimneys mentioned in **Annexure-I** where from the Board shall be free to collect the samples at any time in accordance with the provisions of the Act and Rules made there under.
2. The industry shall upgrade/modify/replace the control equipments if they are found inadequate to meet the standards stipulated. Prior permission of the Board shall be obtained for the same.
3. If there is going to be any new air pollution sources in future, the project authorities shall apply and obtain consent for establishment for the same from the Board.

V. NOISE POLLUTION CONTROL:

The industry shall ensure that the ambient noise levels within its premises shall not exceed the limits i.e. 75 dB(A) Leq during day time and 70 dB(A) Leq during night time as specified in the Environment (Protection) Rules.



SENIOR ENVIRONMENTAL OFFICER

VI. SOLID WASTE (OTHER THAN HAZARDOUS WASTE) DISPOSAL:

1. The applicant shall segregate solid waste from Hazardous Waste and store it properly till treatment/disposal without causing pollution to Environment.
2. The applicant shall strictly comply with the conditions stipulated in the authorisation issued under Municipal Solid Waste (Management & Handling) Rules, 2000

VII. HAZARDOUS WASTES (MANAGEMENT, HANDLING & TRANSBOUNDRY MOVEMENT) RULES 2008:

1. The industry shall comply with the authorization issued under Hazardous Wastes (Management, Handling & Transboundary Movement) Rules 2008, and comply with the conditions of the authorization.
2. The applicant shall display the online data with regard to details of hazardous waste, solid waste, consent status in the Board measuring minimum size of 6' x 4' (refer website <http://kspcb.gov.in>)

VIII. SPECIFIC CONDITIONS:

1. The applicant shall monitor the ground water quality, bore well water, soil quality and ambient air quality as stipulated in the CFE and submit the report to Board every month.
2. The applicant shall provide tank in tank system for leachate collection tank to identify any leakage.
3. The applicant shall maintain records of waste received and disposed (quality and quantity) and submit the report to Board every month.
4. The applicant shall plant 3 rows of high plantations on the periphery and adequate greenery.
5. The applicant shall provide adequate facility for storage, testing & processing of hazardous waste received at the site and shall maintain log book of different type of waste and characteristics, the same shall be furnished during inspection by the Board.
6. The applicant shall comply with the directions of the Board Circular No.5206, dt: 17-12-2015 in respect of transporting hazardous waste and transport vehicle.
7. The applicant shall comply with the all the conditions stipulated in the SEIAA clearance issued by Government of Karnataka vide No. SEIAA 1 IND 2015, dt: 28-08-2015.
8. The applicant shall install web camera at the entrance of the gate, figure print sampling station and treatment area.
9. The applicant shall install hood ducting and air pollution control equipment with chimney to the waste stabilization/processing area to control the odor/ smell nuisance to the surrounding area.

IX. GENERAL:

1. The applicant shall provide water meters for every source of water and shall submit the cess returns regularly as required under Water Cess Act before 5th of every month in the prescribed form
2. The applicant shall not allow the discharge from other premises to mix with the discharge from his premises. Storm water shall not be allowed to mix with the effluents on the upstream of the terminal manhole where the flow measuring devices are installed.
3. The applicant shall not change or alter quality or quantity or the rate of discharge or temperature or the route of discharge with out the previous consent of the Board.
4. The applicant shall promptly comply with all orders and instructions issued from time to time by the Board or any other officers of the Board duly authorized in this behalf.

A

SENIOR ENVIRONMENTAL OFFICER

5. The applicant shall display the consent granted in a prominent place for perusal of the inspecting officers of the Board.
6. The applicant shall provide alternate power supply sufficient to operate all Pollution control equipments utilized by the applicant to maintain compliance with the terms and conditions of this consent.
7. The applicant shall monitor the Ambient Air Quality at the locations stipulated by the Board and monitoring shall be done as per the EP Rules.
8. The applicant shall furnish Environmental statement for every financial year ending with 31st March in Form – V as per Environment (Protection) Rules 1986. The Statement shall be furnished before the End of September.
9. The applicant shall go for ISO 14001 certification immediately & progress made shall be communicated along with the proof to the Board.
10. The applicant shall ensure that proper Environmental Management system is in place.
11. The applicant shall develop and maintain adequate green belt all around the periphery.
12. The applicant shall create facility for rain water harvesting within the factory premises.
13. There shall not be public complaint against the industry regarding any kind of pollution.
14. All the raw material product and hazardous waste shall be stored inside the shed only.
15. All the drums and machinery shall be placed within the shed and floor shall be impervious.
16. The applicant, his heirs legal representatives or assigns shall have no claims what so ever to the continuation or renewal of this consent after expiry of the period of consent.
17. The applicant shall forth with keep the Board informed of any accident of unforeseen act or event of any poisonous, noxious or polluting matter or emissions are being discharged into the stream or well or air as a result of such discharge, water or air is being polluted.
18. The Board reserves the right to review, impose additional conditions, revoke, change or alter terms and conditions of this consent.
19. The applicant shall make an application for consent at least 120 days before expiry of this consent.



SENIOR ENVIRONMENTAL OFFICER

Encl.: Annexure-I

ANNEXURE - I

Sl. No.	Chimney Attached to	Minimum Chimney Height to be Provided Above ground level	Ratio to emission NM3 /Hr.	Constituents to be controlled in the emission.	Tolerance limits Mg/NM ³ & frequency of monitoring	Air Pollution Control equipment to be installed, in addition to Chimney height as per Col (3)	Date of which air pollution Control equipments shall be provided to achieve the stipulated tolerance limits and chimney heights conforming to stipulated heights.	Remarks
1	25 KVA DG Set	3 m chimney	--	So2	--	Acoustic enclosures	At all times	1) The emission rate of all chimneys shall be reported every 30 days. 2) There shall be no smell or odour nuisance from the industry. 3) There shall be no other sources of air pollution.



SENIOR ENVIRONMENTAL OFFICER



Form 2 -[Rule 6(2)] Authorization
under Hazardous & Other Wastes
[Management & Transboundary
Movement]Rules,2016

Authorization No: 313144

Valid upto: 30/06/2020

(This document contains 5 pages excluding annexure)

**KARNATAKA STATE POLLUTION CONTROL
BOARD**

Parisara Bhavana, No.49, Church Street, Bengaluru-560001

Tele : 080-25589112/3, 25581383

Fax:080-25586321

email id: ho@kspcb.gov.in

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Annexure 7

Authorization No: 313144

PCB ID:

27521

Date: 12/06/2019

**FORM FOR GRANT OR RENEWAL OF AUTHORISATION BY STATE POLLUTION
CONTROL BOARD TO THE OCCUPIERS, RECYCLERS, REPROCESSORS, REUSERS, USER
AND OPERATORS OF DISPOSAL FACILITIES**

Ref: 1. Authorization application submitted by the industry/organization on 03/04/2019 at
Regional Office.

2. Inspection of the project site/organization by Regional Officer , Ramanagar on 03/04/2019

3. Proceedings of CCM dated: 05/04/2019 , held on: 30/04/2019

1. Number of authorization 313144 and date of issue 12/06/2019

2. Reference of application No. 71190 Inward Date 03/04/2019

3. Managing Director of Mother Earth Environ Tech Pvt. Ltd is hereby granted an authorization based on the enclosed signed inspection report for Generation, Collection, Reception, Storage, Transport, Pre-processing, Treatment, Disposal or any other use of hazardous or other wastes or both on the premises situated at the location Address: Plot No.217 , 2nd Phase, KIADB Harohalli Indl. Area, Kanakapura Tq Industrial Area : Harohalli , Taluk : Kanakapura , District : Ramnagar

Details of Authorization:

Category of Hazardous waste as per the Schedule I, II & IV of these rules	Description of Hazardous Waste	Quantity/Annum	Unit	Authorized Mode of Disposal or recycling or utilization or co-processing, etc.,
I	5.2~Wastes Residues Containing Oil	0.050	M.T	As Per Annexure
I	5.1~Used Spent Oil	0.050	KLT	As Per Annexure

1. The authorization shall be valid for a period upto 30/06/2020

A. General Conditions of authorization:



Form 2 -[Rule 6(2)] Authorization
under Hazardous & Other Wastes
[Management & Transboundary
Movement]Rules,2016

Authorization No: 313144

Valid upto: 30/06/2020

(This document contains 5 pages excluding annexure)

**KARNATAKA STATE POLLUTION CONTROL
BOARD**

Parisara Bhavana, No.49, Church Street, Bengaluru-560001

Tele : 080-25589112/3, 25581383

Fax:080-25586321

email id: ho@kspcb.gov.in

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1. The authorized person shall comply with the provisions of the Environment (Protection) Act, 1986 and the Rules made there under.
2. The authorization or its renewal shall be produced for inspection at the request of an Officer authorized by the Karnataka State Pollution Control Board.
3. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous wastes and other wastes except what is permitted through this authorization and without obtaining prior permission of the KSPCB.
4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of this authorization.
5. The person authorized shall implement Emergency Response Procedure (ERP) for which this authorization is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time.
6. The person authorized shall comply with the provisions outlined in the Central Pollution Control Board guidelines on "Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and Penalty".
7. It is the duty of the authorized person to take prior permission of the Karnataka State Pollution Control Board to close down the facility.
8. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation.
9. The importer or exporter shall bear the cost of import or export and mitigation of damages if any.
10. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Change or Central Pollution Control Board from time to time.
11. An application for the renewal of an authorization shall be made **'3' months** before the date of expiry.
12. The Person authorized shall bring to the notice of the Board, if any increase in quantity, change in category and handling operation. In such cases, the authorized Person has to obtain fresh authorization.



Form 2 -[Rule 6(2)] Authorization
under Hazardous & Other Wastes
[Management & Transboundary
Movement]Rules,2016

Authorization No: 313144

Valid upto: 30/06/2020

(This document contains 5 pages excluding annexure)

**KARNATAKA STATE POLLUTION CONTROL
BOARD**

Parisara Bhavana, No.49, Church Street, Bengaluru-560001

Tele : 080-25589112/3, 25581383

Fax:080-25586321

email id: ho@kspcb.gov.in

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13. Karnataka State Pollution Control Board reserves the right to review, impose additional condition or conditions, revoke, change or alter the terms and conditions of this authorization or to suspend or cancel this authorization.
14. The Person authorized shall take steps for reduction and prevention of the waste generated or for recycling or reuse.
15. The authorized person shall maintain the records at site in Form-3 and shall submit the annual returns in Form-4 within 30th June every year for the Period April to March and manifest in Form-10.
16. The record of consumption and fate of the imported hazardous and other wastes shall be maintained.
17. The hazardous and other waste which gets generated during recycling or reuse or recovery or per-processing or utilization of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorization.
18. The transportation of hazardous waste shall have to be carried out only through registered/authorized vehicles meant for transportation of hazardous waste.
19. The Person Authorized shall not store the Hazardous Waste more than ninety days as per Rule 8 (1).
20. The Person Authorized shall transport and store the raw materials in a manner so as not to cause any damage to environment, life and property. The applicant shall be solely responsible for any damages to environment.
21. Display Boards: The person authorized shall display sign boards at the storage site as “Hazardous Waste Storage Site” and “Danger” and the site shall be provided with accident preventive measures.

Additional Conditions:



Form 2 -[Rule 6(2)] Authorization
under Hazardous & Other Wastes
[Management & Transboundary
Movement]Rules,2016

Authorization No: 313144

Valid upto: 30/06/2020

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email id: ho@kspcb.gov.in

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ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ

ನಿಯಂತ್ರಣ ಮಂಡಳಿ

ಕರ್ನಾಟಕ



Form 2 -[Rule 6(2)] Authorization
under Hazardous & Other Wastes
[Management & Transboundary
Movement]Rules,2016

Authorization No: 313144

Valid upto: 30/06/2020

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Fax:080-25586321

email id: ho@kspcb.gov.in

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General Conditions Nil are not applicable.

For and on behalf of the
Karnataka State Pollution Control Board

COPY TO:

1. The Environmental Officer, KSPCB, Regional Office, for information and to inspect the industry during your next visit to the area.
2. Master copy (Dispatch).
3. Office copy.

Signature Not Verified

Digitally signed by
Date: 2019.06.12 16:30:37
+05:30

**M/s. Mother Earth Environ Tech Pvt. Ltd.,
Plot No.217, KIADB Industrial Area, Harohalli, 2nd Phase, Kanakapura Taluk,
Ramanagara**

ANNEXURE (PCB ID: 27521)

Waste Stream No as per Schedule-1	Description of hazardous waste generated	Authorized quantity of HW	Treatment and disposal methods to be adopted
5.1	Used Oil	0.05 KL/A	Shall be collected in Leak proof containers and disposed authorized re-processors
5.2	Waste residue containing oil	2.71 MT/A	Shall be stored in secure manner and handed over to authorized incinerator.
5.2	Oil contaminated filters		
5.2	Used bags (contaminated with chemicals and oil)		
5.2	Contaminated hand gloves, gum boots etc.,		
Waste Stream No as per Schedule-1	Description of hazardous waste for Landfill	Authorized quantity of HW	Treatment and disposal methods to be adopted
	Land disposable hazardous waste	151000 Tons	Will be stabilized in stabilization pits provided within the industry and then land filled by scientific procedure

Additional Conditions:

The handing over of the Hazardous and Other Wastes to the authorized actual user shall be only after making the entry into the passbook of the actual user as per Rule 6(8) of HWM Rules, 2016.


SENIOR ENVIRONMENTAL OFFICER (WMC)



सत्यमेव जयते

Annexure 8

State Level Environment Impact Assessment Authority-Karnataka

(Constituted by MoEF, Government of India, under section 3(3) of E(P) Act, 1986)

No. SEIAA 18 IND 2017

Date: 11-06-2018

To,

Sri Paramesh. T. N
Director,
M/s Mother Earth Environ Tech Private Limited
#2542, 28th Cross, 17th Main Road,
Banashankari 2nd Stage,
Bangalore-560 070.

Sir,

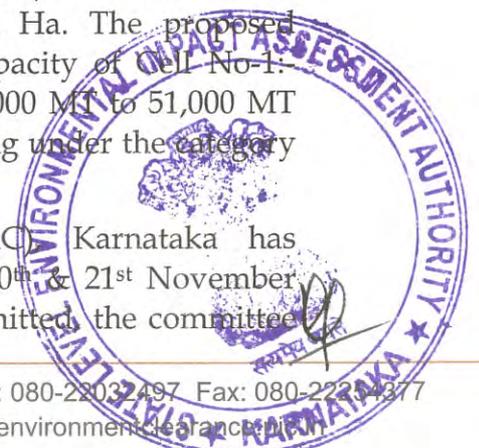
Sub: Expansion of Hazardous Waste Landfill facility at Plot. No. 217 of Harohalli Industrial area, 2nd Phase, Kanakapura Taluk, Ramanagar District By M/s Mother Earth Environ Tech Private Limited - Issue of Environmental Clearance - Reg.

This has reference to your online application dated 20th September 2017 bearing proposal No.SIA/KA/MIS/20429/2017 addressed to SEIAA, Karnataka on the subject mentioned above along with Form-1 and Pre-Feasibility report as per the EIA Notification, 2006.

2. It is inter-alia noted that prior Environmental Clearance has been issued by SEIAA, Karnataka to this project vide letter No. SEIAA 1 IND 2015 dated 28th August 2015 for hazardous waste land fill consists with Cell-1 of 50,000 Tons Capacity and Cell-2 of 45,000 Tons capacity. The total plot area is 14,424.6 Sqm. Total water consumption is 3 KLD out of which 0.5 KLD for domestic purpose and 2 KLD for green belt.

3. It is a proposal seeking Environmental clearance for expansion of Hazardous Waste Landfill facility at Plot. No. 217 of Harohalli Industrial Area, 2nd Phase, Kanakapura Taluk, Ramanagar District of M/s. Mother Earth Environ Tech Private Limited on a plot area of 1.62 Ha. The proposed expansion project facility comprise of enhancing the capacity of Cell No-1: from 50,000 MT to 1,00,000 MT and Cell No-2:- from 45,000 MT to 51,000 MT with a total capacity of 1,51,000 MT. This is a project falling under the category 7 (d) of the Schedule to EIA Notification 2006.

4. The State Expert Appraisal Committee (SEAC) Karnataka has considered the proposal during their meeting held on 20th & 21st November 2017. Based on the consideration of the documents submitted, the committee



State Level Environment Impact Assessment Authority-Karnataka

(Constituted by MoEF, Government of India under section 3(3) of E(P) Act, 1986)

SEIAA 18 IND 2017

Expansion of Hazardous Waste Landfill project by

M/s Mother Earth Environ Tech Private Limited

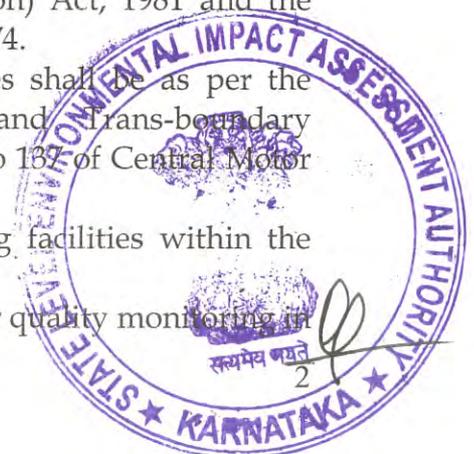
prescribed the Terms of Reference (ToR) for preparing EIA/EMP report with one season baseline data other than monsoon for the above mentioned project. The SEIAA Karnataka after the recommendation of the SEAC have in their meeting held on 20th December 2017 and decided to accord the Standard Terms of Reference (ToR) along with additional Terms of Reference, in accordance with the provisions of Environmental Impact Assessment Notification-2006 and its subsequent amendments made thereon. Accordingly ToRs were issued vide Authority letter No. SEIAA 18 IND 2017 dated 12.01.2018 for conducting Environment Impact Assessment Study. The EIA has been conducted and report submitted by M/s Samrakshan, F-4, 1st Floor, Swastik Manandi Archade, S.C. Road, Sheshadripuram, Bangalore- 560020 with Shri Nanda Kumar S. Applicability of the Notification No. S. O 648 (E) dated 3rd March 2016 issued by the MoEF, GoI, regarding mandatory accreditation of Environmental consultants from NABET/QCI stands deferred in this case in view of the interim order granted by High Court of Karnataka in W. P. No. 12624-12625.2017 (GM-RES): (Shri S. Nanda Kumar Vs. Union of India. The proponent has submitted the EIA report on 06.04.2018.

5. Based on the information submitted by you and presentation made by Environmental consultant, the State Level Expert Appraisal Committee (SEAC) examined the proposal in the meeting held on 18th & 19th May 2018 and has recommended for issue of Environmental Clearance.

6. The SEIAA Karnataka after due consideration of the relevant documents submitted by the project proponent, additional clarifications furnished in response to its observations and the recommendation of the SEAC have in its meeting held on 1st June 2018 in accordance with the provisions of Environmental Impact Assessment Notification-2006 and its subsequent amendments and decided to accord Environmental Clearance under the provisions thereof to the above mentioned M/s. Mother Earth Environ Tech Private Limited., for expansion of Hazardous Waste Landfill facility at Plot. No. 217 of Harohalli Industrial area, 2nd Phase, Kanakapura Taluk, Ramanagar District subject to implementation of the following conditions and environmental safeguards:

Part A- SPECIFIC CONDITIONS

1. 'Consent to Establish' shall be obtained from State Pollution Control Board under the Air (Prevention and Control of Pollution) Act, 1981 and the Water (Prevention and Control of Pollution) Act, 1974.
2. Transportation and handling of Hazardous Wastes shall be as per the Hazardous Wastes (Management, Handling and Trans-boundary Movement) Rules, 2008 including the section 129 to 137 of Central Motor Vehicle Rules, 1989.
3. Necessary provision shall be made for firefighting facilities within the complex.
4. The Project Proponent should carryout periodical air quality monitoring in



State Level Environment Impact Assessment Authority-Karnataka

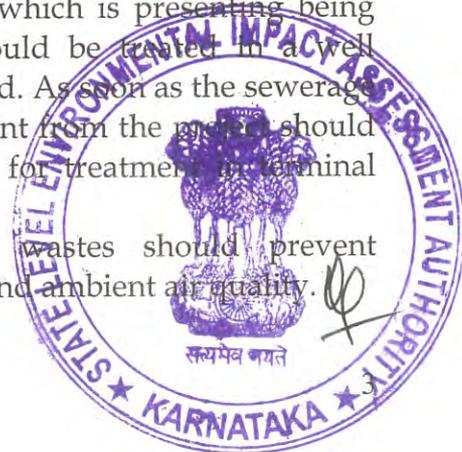
(Constituted by MoEF, Government of India under section 3(3) of E(P) Act, 1986)

SEIAA 18 IND 2017

Expansion of Hazardous Waste Landfill project by
M/s Mother Earth Environ Tech Private Limited

and around the site including VOC, HC.

5. The Project Proponent should develop green belt all along the periphery of the TSDF with plant species that are significant and used for the pollution abatement. Green belt shall be developed in at least 33% of the total project area. Planting aromatic and flowering climbers to cover the compound shall be undertake further 4 to 6 rows of bamboo mixed with aromatic trees. Grafted 'Kenda Sampige' shall get priority.
6. The gas generated from the Landfill facility shall be collected and disposed as per rules
7. The Leachate from the facility shall be collected and treated to meet the prescribed standards before disposal.
8. The proponent should obtain necessary clearance from the Ground Water Authority.
9. The depth of the land fill should be decided based on the ground water level at the site.
10. Project proponent should prepare and implement an On Site Emergency Management Plan.
11. Project proponent should carryout periodical ground water/ monitoring soil in and around the site to check the contamination.
12. Project proponent should carryout periodical ground water/ soil monitoring in and around the site to check the contamination including TCLP test for heavy metals.
13. All measures for air pollution control shall be adopted.
14. Rain water runoff from the landfill area and other hazardous waste management area shall be collected and diverted to the leachate treatment plant.
15. There shall not be any spillage from the transportation vehicles.
16. Zero discharge system shall be adopted.
17. Double containment system shall be provided for all waste transport vehicles to avoid spillage. The spillage shall be cleared immediately.
18. Vehicles should prominently display complaint numbers for use of public as well as antidotes to any toxic waste.
19. All the recommendations of EMP/DMP shall be strictly complied.
20. The project proponent will set up separate environmental management cell for effective implementation of the stipulated environmental safeguards under the supervision of a Senior Executive.
21. Untreated domestic effluent should not be discharged into open drain. Till the sewerage system in the Industrial Estate, which is presenting being laid, is completed, the domestic effluent should be treated in a well designed septic tank with soak pit, as committed. As soon as the sewerage system is made operational the domestic effluent from the project should be discharged only into the sewerage system for treatment in terminal STP.
22. Final disposal measures - the hazardous wastes should prevent contamination of ground water, surface water and ambient air quality.



State Level Environment Impact Assessment Authority-Karnataka

(Constituted by MoEF, Government of India under section 3(3) of E(P) Act, 1986)

SEIAA 18 IND 2017

Expansion of Hazardous Waste Landfill project by
M/s Mother Earth Environ Tech Private Limited

23. Facility for land filling should be designed with protective measures against pollution of ground water, surface water and air fugitive dust, wind-blown litter, bad odour, fire hazard, bird menace, pests or rodents, greenhouse gas emissions, slope instability and erosion.
24. Proper mechanism should be adopted for extraction of leachate and treatment of the same as committed.
25. The facility capacity shall handle only to the maximum designated capacity.
26. Stray animals shall not be allowed to move around the facilities.
27. Manual handling of waste shall be prohibited. If unavoidable due to constraints, manual handling shall be carried out under proper precaution with due care for safety of workers.
28. Vehicles used for transportation of wastes shall be covered. Waste should not be visible to public, nor exposed to open environment preventing their scattering.
29. Transportation vehicles shall be so designed that multiple handling of wastes, prior to final disposal, is avoided.
30. First aid and sanitation arrangements shall be made for the drivers and other contract workers.
31. Regular online monitoring of the ambient air quality and water quality shall be carried out in monitoring stations and frequency of monitoring shall be decided in consultation with the State Pollution Control Board. Periodic reports shall be submitted to the SEIAA Karnataka, Department of Ecology and Environment, Government of Karnataka, Bangalore/ KSPCB.
32. The result of online monitoring shall be displayed in the project site in such a way that it is predominantly visible to the general public.
33. Occupational health surveillance of the workers shall be done on a regular basis and records maintained as per the Factories Act.
34. The project Authority shall undertake eco-developmental measures including community welfare measures in the project area for the overall improvement of the environment.
35. Vehicles used for transportation of the municipal solid waste shall be properly cleaned and sanitized after every load is unloaded at the site. No un-cleaned vehicle shall be allowed to ply on the roads of the city.
36. The project Authority shall establish odour control system comprising of Air ventilation system and odour removal system. Bio filters shall also be provided for odour control over area such as waste reception pit, pre-sorting area, windrow composting pads and curing sheds and screening & packing.
37. All the required mitigation measures shall be employed to avoid hazards arising out of land fill site.
38. The project authority shall not handle the Hazardous waste other than those listed in the project proposal.
39. The project Authority shall take extra care while handling the hazardous waste containing heavy metal such as Lead, Mercury, Arsenic, Cadmium,



State Level Environment Impact Assessment Authority-Karnataka

(Constituted by MoEF, Government of India under section 3(3) of E(P) Act, 1986)

SEIAA 18 IND 2017

Expansion of Hazardous Waste Landfill project by
M/s Mother Earth Environ Tech Private Limited

Zinc, Cobalt etc., if Any to avoid the accidental entry into the Eco-system and to contain safely in the cells appropriately if such heavy metal cannot be recovered.

40. The project proponent shall comply with the suggestions / comments made in the report of the Regional Office of MoEF&CC, Government of India on the compliance report vide letter dated 14.02.2018.

B. GENERAL CONDITIONS:

1. The project proponent should set up necessary facility for onsite testing of wastes to decide the requirement of treatment if any, before disposal.
2. The implementation of the project vis-à-vis environmental action plans shall be monitored by MoEF Regional Office at Bangalore / KSPCB/ CPCB/ and the Department of Environment & Ecology, Government of Karnataka, Bangalore. A six monthly compliance status report shall be submitted to monitoring agencies.
3. The project authorities shall strictly adhere to the stipulations made by the Karnataka State Pollution Control Board.
4. No further expansion or modifications in the plant shall be carried out without prior approval of the SEIAA/Ministry of Environment and Forests as the case may be. In case of deviations or alterations in the project proposal from those submitted to this Authority for clearance, a fresh reference shall be made to the Authority to assess the adequacy of conditions imposed and to add additional environmental protection measures required, if any.
5. The project proponent shall also comply with all the environmental protection measures and safeguards as per the information provided.
6. In case of any deviation or alteration in the project proposed from that submitted to SEIAA, Karnataka for clearance, a fresh reference shall be made to the SEIAA, Karnataka to assess the adequacy of the condition (S) imposed and to incorporate additional environmental protection measures required, if any.
7. A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, Zilla Parisad/Municipal Corporation, Urban Local Body and the Local NGO, if any, from whom suggestions/ representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the company by the proponent.
8. The proponent shall upload the status of compliance of the stipulated EC conditions, including results of monitored data on their website and shall update the same periodically. It shall simultaneously be sent to the Regional Office of MoEF, the respective Zonal Office of CPCB and the KSPCB. The criteria pollutant levels namely, TSPM, RSPM, SO₂, NO_x (ambient levels as well as stack emissions) or critical sectoral parameters, indicated for the project shall be monitored and displayed at a convenient location near the main gate of the company in the public domain.
10. A separate environment management cell with qualified staff shall be set up for implementation of stipulated environmental safeguards.



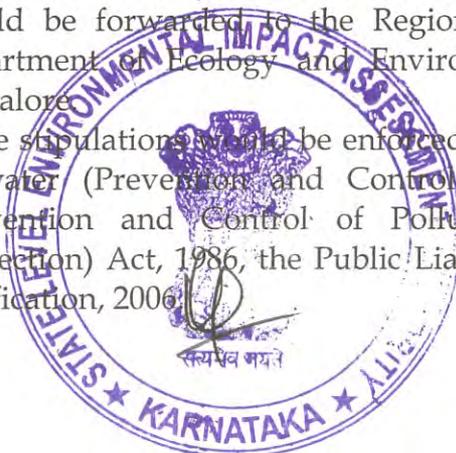
State Level Environment Impact Assessment Authority-Karnataka

(Constituted by MoEF, Government of India under section 3(3) of E(P) Act, 1986)

SEIAA 18 IND 2017

Expansion of Hazardous Waste Landfill project by
M/s Mother Earth Environ Tech Private Limited

11. Separate funds shall be allocated for implementation of environmental protection measures along with item-wise break-up. These cost shall be included as part of project cost. The funds earmarked for the environment protection measures shall not be diverted for other purposes and year-wise expenditure shall be reported to the Ministry.
12. The environmental clearance accorded shall be valid for a period of 5 years to start of the project.
13. The project authorities shall inform the MoEF Regional Office at Bangalore / KSPCB/ CPCB/ and the Department of Environment & Ecology, Government of Karnataka, Bangalore, the date of financial closure and final approval of the project by the concerned authorities and the date of start of the project.
14. The SEIAA, Karnataka reserves the right to stipulate additional conditions, if found necessary.
15. The above conditions will be enforced, inter-alia under the provisions of the Hazardous Wastes (Management, Handling and Trans-boundary Movement) Rules, 2008 along with their amendments and rules.
16. Officials from the Department of Environment and Ecology, Government of Karnataka, Bangalore/ Regional Office of MoEF, Bangalore, KSPCB who would be monitoring the implementation of Environmental safeguards should be given full cooperation, facilities and documents/ data by the project proponents during their inspection. A complete set of all the documents submitted to SEIAA should be forwarded to the CCF, Regional Office of MoEF, Bangalore/ Department of Environment and Ecology, Government of Karnataka, Bangalore and KSPCB.
17. The Authority reserves the right to add additional safeguard measures subsequently, if found necessary, and to take action including revoking of the environment clearance under the provisions of the Environment (Protection) Act, 1986, to ensure effective implementation of the suggested safeguard measures in a time bound and satisfactory manner.
18. The project proponent should advertise in at least two local Newspapers widely circulated in the region, one of which shall be in the vernacular language informing that the project has been accorded environmental Clearance and copies of clearance letters are available with the Karnataka State Pollution Control board and may also be seen on the website of the Ecology and Environment Department at <http://seiaa.kar.nic.in> or <http://seiaa.karnataka.gov.in> The advertisement should be made within 7 days from the day of issue of the clearance letter and a copy of the same should be forwarded to the Regional Office of MOEF at Bangalore/ Department of Ecology and Environment, Government of Karnataka, Bangalore.
19. These stipulations would be enforced among others under the provisions of water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) act 1981, the Environment (Protection) Act, 1986, the Public Liability (Insurance) Act, 1991 and EIA Notification, 2006.



State Level Environment Impact Assessment Authority-Karnataka

(Constituted by MoEF, Government of India under section 3(3) of E(P) Act, 1986)

SEIAA 18 IND 2017

Expansion of Hazardous Waste Landfill project by
M/s Mother Earth Environ Tech Private Limited

20. The SEIAA, Karnataka may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory.

Yours faithfully,



(RAMACHANDRA)

Member Secretary,
SEIAA - Karnataka.

11/6/18

Copy to:

- 1) The Secretary, Ministry of Environment, Forests and Climate Change, Indira Paryavaran Bhavan, Jor Bagh Road, Aliganj, New Delhi- 110 003.
- 2) .The Member Secretary, Karnataka State Pollution Control Board, Bangalore.
- 3) The APCCF, Regional Office, Ministry of Environment & Forests (SZ), Kendriya Sadan, IV Floor, E & F wings, 17th Main Road, Koramangala II Block, Bangalore - 560 034.
- 4) Guard File.



**Consent For Operation
(CFO-Air,Water)**

Karnataka State Pollution Control Board
Parisara Bhavana, No.49, Church
Street, Bengaluru-560001
Tele : 080-25589112/3, 25581383
Fax:080-25586321
email id: ho@kspcb.gov.in

**Consent No. AW-311640
Valid upto: 30/06/2021**

Industry Colour: RED Industry Scale: LARGE

Annexure 9

(This document contains 4 pages including annexure & excluding additional conditions)

Combined Consent Order No. AW-311640 **PCB ID:** 27521 **Date:** 23/03/2019

Combined consent for discharge of effluents under the Water (Prevention and Control of Pollution) Act , 1974 and emission under the Air (Prevention and Control of Pollution) Act , 1981

- Ref: 1. Application filed by the applicant/organization on 24/01/2019
2. Inspection of the Industry/organization/by RO, on 19/01/2019
3. Proceedings of the CCM dated 13/03/2019 ,held on 02/03/2019

Consent is hereby granted to the Occupier under Section 25(4) of the Water (Prevention & Control of Pollution) Act, 1974 (herein referred to as the Water Act) & Section 21 of Air (Prevention & Control of Pollution) Act, 1981, (herein referred to as the Air Act) and the Rules and Orders made there under and authorized the Occupier to operate /carryout industry/activity & to make discharge of the effluents & emissions confirming to the stipulated standards from the premises mentioned below and subject to the terms and conditions as detailed in the Schedule Annexed to this order.

Location:

Name of the Industry: Mother Earth Environ Tech Pvt. Ltd

Address: Plot No.217, 2nd Phase, KIADB Harohalli Indl. Area, Kanakapura Tq

Industrial Area: Harohalli I.A Phase II, Harohalli,

Taluk: Kanakapura, District: Ramnagaram

CONDITIONS:

a) Discharge of effluents under the Water Act:

Sr	Water Code	WC(KLD)	WWG(KLD)	Remark
1	Domestic Purpose	1.000	0.900	Sewage shall be disposed to Septic tank and Soak pit
2	Others	0.500	0.500	Wash water from tyre wash area. To be disposed to CETP after pre-treatment
3	Others	0.000	3.500	Leachate from Landfill cells. To be disposed to CETP after pre-treatment

b) Discharge of Air emissions under the Air Act from the following stacks etc.

Sl. No.	Description of chimney/outlet	Limits specified refer schedule
The details of Sources, control equipments and its specification, type of fuel, constituents to be controlled in emissions etc. are detailed in Annexure-II.		

The consent for operation is granted considering the following activities/Products;

Sr	Product Name	Applied Qty/Month	Unit
1	hazardous waste landfill facility with 2 cells	151000.0000	TON

This consent is valid for the period from 24/01/2019 **to** 30/06/2021

To,

Mother Earth Environ Tech Pvt. Ltd

No.2542, 17th Main, 28th cross, Banashankari 2nd Stage, Bangalore-70

COPY TO:

- The Environmental Officer, KSPCB, Regional Office Ramanagar for information and necessary action.
- Master Register.
 - Case file.

Consent Fee paid : Rs. 75000



**Consent For Operation
(CFO-Air,Water)**

Consent No. AW-311640
Valid upto: 30/06/2021

Karnataka State Pollution Control Board
Parisara Bhavana, No.49, Church
Street, Bengaluru-560001
Tele : 080-25589112/3, 25581383
Fax:080-25586321
email id: ho@kspcb.gov.in

120

Industry Colour: RED Industry Scale: LARGE

(This document contains 4 pages including annexure & excluding additional conditions)

SCHEDULE

TERMS AND CONDITIONS

A. TREATMENT AND DISPOSAL OF EFFLUENTS UNDER THE WATER ACT.

1. The discharge from the premises of the occupier shall pass through the terminal manhole/manholes where from the Board shall be free to collect samples in accordance with the provisions of the Act/Rules made there under.
- 2(a). The sewage/domestic effluent shall be treated in septic tank and with soak pit. No overflow from the soak pit is allowed. The septic tank and soak pit shall be as per IS 2470 Part-I & Part-II.
- 2(b). The treated sewage effluent discharged shall conform to the standards specified in Annexure-I.
- 3(a). The trade effluent generated in the industry shall be treated in the ETP and treated effluent shall conform to the standards stipulated by the Board in Annexure-I
- 3(b). The trade effluent shall be handed over to CETP and maintain logbook of effluent generated & sent every day.
4. The applicant shall install flow measuring/recording devices to record the discharge quantity and maintain the record.
5. The applicant shall not change or alter either the quality or the quantity or the place of discharge or temperature or the point of discharge without the previous consent/ permission of the Board.
6. The applicant shall not allow the discharge from the other premises to mix with the discharge from his premises. Storm water shall not be allowed to mix with the effluents on the upstream of the terminal manhole where the flow measuring devices are installed.
7. The daily quantity of domestic effluent and trade effluent from the industry shall not exceed the limits as indicated in this consent order:
8. The applicant shall discharge the effluents only to the place mentioned in the Consent order and discharge of treated/untreated outside the premises is not permitted.

B. EMISSIONS:

1. The discharge of emissions from the premises of the applicant shall pass through the air pollution control equipment and discharged through stacks/chimneys mentioned in **Annexure-II** where from the Board shall be free to collect the samples at any time in accordance with the provisions of the Act and Rules made there under. The tolerance limits of the constituents forming the emissions in each of the stacks shall not exceed the limits laid down in Annexure-II.
2. The applicant shall provide port holes for sampling of emission, access platforms for carrying out stack sampling, electrical points and all other necessary arrangements including ladder as indicated in Annexure-II.
3. The applicant shall upgrade/modify/replace the control equipment with prior permission of the Board.

C. MONITORING & REPORTING:

1. The applicant shall get the samples of effluents & emissions collected and get them analyzed once a month/either by in house monitoring laboratory or through EP approved laboratories for the parameters as Indicated in Annexure I & II.
2. The applicant shall maintain log books to reflect the working condition of pollution control systems and also self monitoring results and keep it open for inspection.

D. SOLID WASTE (OTHER THAN HAZARDOUS WASTE) DISPOSAL:

1. The applicant shall segregate solid waste from Hazardous Waste, Municipal Solid Waste and store it properly till treatment/disposal without causing pollution to the surrounding Environment.
2. The solid waste generated shall be handled & disposed by scientific method without causing eye sore to the general public and to the surrounding environment.



**Consent For Operation
(CFO-Air,Water)**

Consent No. AW-311640
Valid upto: 30/06/2021

Karnataka State Pollution Control Board
Parisara Bhavana, No.49, Church
Street, Bengaluru-560001
Tele : 080-25589112/3, 25581383
Fax: 080-25586321
email id: ho@kspcb.gov.in

121

Industry Colour: RED Industry Scale: LARGE

(This document contains 4 pages including annexure & excluding additional conditions)

E. NOISE POLLUTION CONTROL:

1. The applicant shall ensure that the ambient noise levels within its premises shall not exceed the limits i.e 75 dB(A) Leq during day time and 70 dB(A) Leq during night time as specified in under the Air (Prevention and Control of Pollution) Act, 1981.

F. HAZARDOUS AND OTHER WASTES (MANAGEMENT & TRANSBOUNDARY MOVEMENT) Rules 2016:

The applicant shall comply with the provisions of the Hazardous and other Wastes (Management & Transboundary Movement) Rules 2016.

G. GENERAL CONDITIONS:

1. The applicant shall not allow the discharge from the other premises to mix with the discharge from his premises.
2. The applicant shall promptly comply with all orders and instructions issued by the Board from time to time or any other officers of the Board duly authorized in this behalf.
3. The applicant shall set-up Environmental Cell comprising of qualified and competent personnel for complying with the conditions specified.
4. The Board reserves the right to review, impose additional conditions, revoke, change or alter terms and conditions of this consent.
5. The applicant shall forthwith keep the Board informed of any accidental discharge of emissions/effluents into the atmosphere in excess of the standards laid down by the Board. The applicant shall also take corrective steps to mitigate the impact.
6. The applicant shall provide alternate power supply sufficient to operate all Pollution control equipments.
7. The entire premises shall always be kept clean. The effluent holding area, inspection chambers, outlets, flow measuring points should made easily approachable.
8. The applicant shall display the consent granted in a prominent place for perusal of the inspecting officers of the Board.
9. The applicant his heirs, legal representatives or assignee shall have no claims what so ever to the continuation or renewal of this consent after expiry of the validity of consent.
10. The applicant shall make an application for consent for subsequent period at least 45 days before expiry of this consent.
11. The applicant shall develop and maintain adequate green belt all around the periphery.
12. The applicant shall provide rain water harvesting system and shall provide proper storm water management system.
13. This consent is issued without prejudice to any Court Cases pending in any Hon'ble Court
14. The applicant shall furnish the Environmental statement for every financial year ending with 31st March in Form-V as per Environment (Protection) Rules, 1986. The statement shall be furnished before the end of September.
15. The applicant shall display flow diagram of the pollution control system near the pollution control system/s.

NOTE:

The Conditions A[2(b), 3(a)] & B mentioned in the schedule are not applicable.



**Consent For Operation
(CFO-Air,Water)**

Karnataka State Pollution Control Board
Parisara Bhavana, No.49, Church
Street, Bengaluru-560001
Tele : 080-25589112/3, 25581383
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Consent No. AW-311640
Valid upto: 30/06/2021

Industry Colour: RED Industry Scale: LARGE

(This document contains 4 pages including annexure & excluding additional conditions)

Chimney No.	Chimney attached to	Capacity/ KVA Rating	Minimum chimney height to be provided above ground level (in Mts)	Constituents to be controlled in the emission	Tolerance limits mg/NM3	Fuel	Air pollution Control equipment to be installed, in addition to chimney height as per col.(4)	Date of which air pollution control equipments shall be provided to achieve the stipulated tolerance limits and chimney heights conforming to stipulated heights.
1	D.G. Sets	00	0	PM(mg/NM3), SO2 (PPM), NOx(PPM)	--,--,--	DIE	AEC	Before commissioning.

Note:

AEC : Accoustic Enclosures

Note:

- The Noise levels within the premises shall not exceed 75 dB (A) leq during day time and 70 dB(A) leq during night time respectively.
- The DG set shall be provided with acoustic measures as per SI.No.94 in Schedule-I of Environment (Protection) Rules.
- There shall be no smell or odour nuisance from the industry.

LOCATION OF SAMPLING PORTHOLES, PLATFORMS, ELECTRICAL OUTLET.

1. Location of Portholes and approach platform:

Portholes shall be provided for all chimneys, stacks and other sources of emission. These shall serve as the sampling points. The sampling point should be located at a distance equal to atleast eight times the stack or duct diameters downstream and two diameters upstream from source of low disturbance such as a Bend, Expansion, Construction Valve, Fitting or Visible Flame for rectangular stacks, the equivalent diameter can be calculated from the following equation.

$$\text{Equivalent Diameter} = \frac{2 (\text{Length} \times \text{Width})}{(\text{Length} + \text{Width})}$$

- The diameter of the sampling port should not be less than 100 mm dia". Arrangements should be made so that the porthole is closed firmly during the non sampling period
- An easily accessible platform to accommodate 3 to 4 persons to conveniently monitor the stack emission from the portholes shall be provided. Arrangements for an Electric Outlet Point of 230 V 15 A with suitable switch control and 3 Pin Point shall be provided at the Porthole location.
- The ladder shall be provided with adequate safety features so as to approach the monitoring location with ease.

For and on behalf of the
Karnataka State Pollution Control Board

Signature Not Verified
Digitally signed by
Date: 2019.03.23 15:27:33
+05:30



केन्द्रीय प्रदूषण नियंत्रण बोर्ड
CENTRAL POLLUTION CONTROL BOARD
 पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय भारत सरकार
 MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE GOVT. OF INDIA

Speed Post

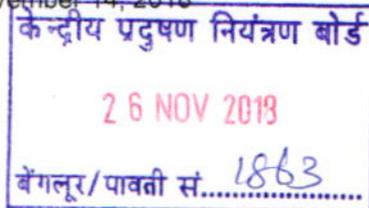
Annexure 10

F. No B-29016 (SC)/1/2017-18/WM-II/
 To

12074

November 14, 2018

The Chairman
 Karnataka Pollution Control Board "Parisara
 Bhavana", 1st to 5th Floor 49. Church
 Street, Bengaluru — 560001



Modified Directions under Section 5 of the Environment (Protection) Act, 1986 in case of M/s Mother Earth Environ Tech Private Limited, Harohalli, Kanakapura Taluk, Ramanagara District, Bangalore

WHEREAS, the Central Government has notified the Hazardous and Other Wastes Management and Transboundary Movement) Rules, 2016 (herein referred to as HOWM Rules, 2016) in exercise of the powers conferred by sections 6, 8 and 25 of the Environment (Protection) Act, 1986 and in supersession of the Hazardous Waste (Management, Handling and Transboundary Movement) Rules, 2008 (herein referred to as HWM Rules, 2008), for safe and environmentally sound management of hazardous and other wastes;

WHEREAS, M/s Mother Earth Environ Tech private Limited (herein referred to as MEETPL), is operating a common TSDF, having common secured landfill disposal facility, at Plot No. 217, KIADB Industrial area, Harohalli, Kanakapura Taluk, Ramanagara District, Bangalore. Environmental Clearance (herein referred to as EC) has been issued to M/s Mother Earth Environ Tech Private Limited, Bangalore by the State Environment Impact Assessment Authority (herein referred to as SEIAA), Karnataka, vide its order no. SEIAA 1 IND 2015 dated 28/8/2015 and Consent to Establish has been granted by the SPCB vide its order no. KSPCB/SEO(WMC)/CFE/2015-16/1471 on 04/11/2015.

WHEREAS, as per Rule 16(1) of the HOWM Rules, the State Government, the occupier, the operator of common Disposal Facility or any association of occupiers shall individually or jointly or severally be responsible for identification of sites for establishing a common facility for treatment, storage and disposal of the hazardous waste in, the State. Similar provisions prevailed under Rule 18(1) of HWM Rules, 2008;

WHEREAS, as per Schedule VII read with Rule 21 of the HOWM Rules, 2016, identification and notification of site(s) for common hazardous and other waste treatment, storage and disposal pf are Hong duties of the State Government/Union, Territory Government/ Administration as laid down at S No 3 (i) and (iii) of the said Schedule VII; Similar provisions prevailed under Rule 23 (schedule VII) of i1NM Rules, 2008:

WHEREAS, as per Rule 6(1) of the HOWM Rules, the occupier engaged in handling, generation, collection, storage, packaging, transportation, use, treatment, processing, recycling, recovery, pre-processing, co-processing, utilization, offering for sale, transfer or disposal of the hazardous and other wastes shall obtain authorization from the' State Pollution Control Board/Pollution Control Committee (SPCB/PCC). Similar provisions prevailed under Rule 5(1) of HWM Rules, 2008;

WHEREAS, as per Rule 6 (2) of the HOWM Rules, on receipt of an application complete in all respect for the authorization, the SPCB/PCC may, after such inquiry as it considers necessary, and on , being satisfied that the applicant possesses appropriate

Pl discuss with D.Y. before

proceeding for inspection.

'परिवेश भवन' पूर्वी अर्जुन नगर, दिल्ली-110032

Parivesh Bhawan, East Arjun Nagar, Delhi-110032

दूरभाष/Tel : 43102030, 22305792, वेबसाइट/Website : www.cpcb.nic.in

Shakti- 26/11/18

12/11/18

facilities for collection, storage, packaging, transportation, treatment, processing, use, destruction, recycling, recovery, pre-processing, co-processing, utilization, offering for sale, transfer or disposal of the hazardous and other waste, as the case may be, and after ensuring technical capabilities and equipment complying with the standard operating procedure or other guidelines specified by the Central Pollution Control Board from time to time and through site inspection, grant authorization to the applicant. Similar provisions prevailed under Rule 5(4) of HWM Rules, 2008;

WHEREAS, as per Rule 16(2) of the HOWM Rules, the operator of common facility, shall design and set up the treatment, storage and disposal facility as per technical guidelines issued by the Central Pollution Control Board in this regard from time to time and shall obtain approval from SPCB/PCC for design and layout in this regard; Similar provisions prevailed under Rule 18(2) of HWM Rules, 2008;

WHEREAS, as per Rule 16(3) of the HOWM Rules, SPCB/PCC shall monitor the setting up and operation of the Common or captive TSDF, regularly; Similar provisions prevailed under Rule 18(3) of HWM Rules, 2008;

WHEREAS, CPCB has published 'Criteria for Hazardous Waste Landfills', which outlines locational criteria (w.r.t. lakes, ponds, rivers wetlands, flood plains, highways, habitation, critical habitat area, water supply wells, Airports, coastal zone, etc.) for hazardous waste landfills and it has also been stipulated that if it is absolutely essential to site a landfill within the restricted zone, then appropriate design measures are to be taken and prior permission from the SPCB/PCC should be obtained;

WHEREAS, the aforesaid CPCB guidelines also outlines that additional area as high as 30% of the total area in case of small to medium landfills (< 5 hectare area to 20 hectares) has been prescribed to accommodate all infrastructures and support facilities as well as to allow formation of a green belt around the landfill;

WHEREAS, the aforesaid CPCB guidelines also outlines requirement of various facilities such as surface drainage system which collects and removes all surface runoff from the landfill site, settling pond, on-site laboratory for finger printing analysis, monitoring of unsaturated zone and groundwater zone beneath and around landfill, etc.;

WHEREAS, condition number 14 and 34 stipulated under the Environmental Clearance granted by SEIAA are that green belt of 15 meters shall be provided all along the periphery of the site and green belt shall be developed in at least 33 % of the total project area;

WHEREAS, Schedule VII of read with Rule 21 of the HOWM Rules, 2016, monitoring of compliance of various provisions and taking action against violations of the said HOWM Rules are among duties of the State Pollution Control Boards or Pollution Control Committees as laid down at S.No. 4(iii) and (vi) of the said Schedule VII; similar provisions prevailed under Rule 23 (schedule VII) of HWM Rules, 2008;

WHEREAS, a petition dated 09th March, 2017 against the aforesaid common hazardous waste disposal facility operated by M/s Mother Earth Environ Tech Private Limited at Plot No. 217, KIADB Industrial area, Harohalli, Kanakapura Taluk, Ramanagara District, Bangalore, was received from M/s Society for Sustainable Development, Madihaguda, Miyapur, Hyderabad, with regard to violations of site selection criteria, no notification of the site by the State Government, inadequate size for operation of HW common TSDF, no green belt development as per the conditions of EC, etc.:

WHEREAS, CPCB vide letter no. B-29016(SC)/1/07/VVM-I1/2714 dated 12th May 2017 forwarded the aforesaid petition to Karnataka SPCB for examination and providing their comments

WHEREAS, a similar petition dated 27th October 2017 against the said common hazardous waste disposal facility was also received from M/s Karnataka Waste Management Project, Dabaspet, Bengaluru, with regard to violations of site selection criteria, no notification of the site by the State Government, inadequate size for operation of HW common TSDF, no green belt development as per the conditions of EC, etc.

WHEREAS, Karnataka SPCB examined the aforesaid petition dated 09th March, 2017 and provided their comments vide letter no. PCB\WMC\469\HWM\2017-18\493 dated 04th January, 2018, based on the inspection conducted on 04th October, 2017. Upon examination the following observations were made;

- (i) It has been informed that as per records of Karnataka SPCB, there is no notification of the site for common TSDF by the State Government which is required as per Rule 21 of the said HOWM Rules, 2016 (similar provisions prevailed under Rule 23 of the HWM Rules, 2008). However, monitoring the setting up and operation of the Common or captive TSDF, regularly, monitoring of compliance of various provisions and taking action against violations of the said HOWM Rules are among duties of the State Pollution Control Boards as laid down under Rule 16(3) of the HOWM Rules, 2016, and S. No. 4(iii) and (vi) of Schedule VII of the HOWM Rules, 2016 (similar provisions prevailed under Rule 18(3) and 23 of Schedule VII of the HWM Rules, 2008)
- (ii) The SLF site doesn't meet the location criteria specified in the said guidelines "Criteria for Hazardous Waste Landfills" in terms of drinking water wells existing within 500 meters distance, water body at about 200meters, and habitation (Ganaldoddi village) within 500 meters from a notified habitat area. In accordance with provisions of the said guidelines, absolute essentiality of siting the SLF within the restricted zone and appropriate design measures taken thereof by Karnataka SPCB have not been reported in the said letter of Karnataka SPCB.
- (iii) The SLF being small sized landfill requires to have additional area as high as 30% of the total area in case of small to medium landfills (< 5 hectare area to 20 hectares) to accommodate all infrastructures and support facilities as well as to allow formation of a green belt around the landfill, as stipulated in the said CPCB guidelines. Further, various facilities such as surface drainage system which collects and removes all surface runoff from the landfill site, settling pond, on-site laboratory for finger printing analysis, monitoring of unsaturated zone and groundwater zone beneath and around landfill, etc. have also been prescribed in the said guidelines.
The status of availability of the above and, granting approval for design and layout of the common TSDF by Karnataka SPCB, in accordance with the CPCB guidelines and Rule 16(2) of the HOWM Rules, 2016 (similar provisions prevailed under Rule 18(2) of the HWM Rules, 2008), have not been reported in the said letter of Karnataka SPCB;
- (iv) Green belt of 15 meters on the west and north side of the secured landfill (SLF) of the said common TSDF has not been developed which is violation of condition of the Environmental Clearance granted by SEIAA. Further, compliance of the other condition of the said Environmental Clearance about development of at least 33% of the total project area as green belt has not been reported in the said letter of Karnataka SPCB.

WHEREAS, Karnataka SPCB was directed under section 5 of Environmental (Protection) Act, 1986, vide direction no. B-29016 (SC)/1/2017-18/WM-II/18396 dated 20/03/2018 to (i) to examine compliance of the aforesaid observations vis-a-vis provisions of the Rules and CPCB guidelines; (ii) in case of non-compliances of provisions of the Rules/CPCB guidelines Karnataka SPCB shall stop collection and disposal of hazardous wastes at the common TSDF operated by the said M/s MEETPL and initiate necessary actions;

WHEREAS, in response to above directions, Karnataka SPCB vide letter no. PCB/WMC/469/HWM(2017)/2018-19/756 dated 08/05/2018 forwarded the proceedings of the personal hearing given to M/s MEETPL which revealed that the non-compliance of the provisions of HOWM Rules and CPCB guidelines have not been resolved. M/s MEETPL was, therefore, inspected by officials of Karnataka SPCB and RD, Bengaluru on 15/06/2018;

WHEREAS, CPCB convened a meeting with officials of Ministry of Environment, Forest & Climate Change, Karnataka SPCB, Karnataka Industrial Areas Development Board (KIADB) and representatives from M/s Karnataka Waste Management Private Limited and M/s MEETPL on 20th September, 2018, at CPCB, Delhi, under the chairmanship of Member Secretary, Central Pollution Control Board. Decisions taken in the said meeting were communicated to Karnataka SPCB vide CPCB letter no. B-29016/TSDf-63/18/WM-II Div./11996 dated 12/10/2018 for taking actions;

WHEREAS, the Central Government vide Notification No. S.O 730(E) dated 16th July, 2002, has delegated the powers under Section 5 of the Environment (protection) Act, 1986 (29 of 1986) to the Chairman, CPCB, to issue directions to any industry or any local or any other authority for the violation of the standards and rules relating to hazardous waste, bio-medical waste, hazardous chemicals, industrial solid waste, municipal solid waste including plastic waste notified under the Environment (Protection) Act, 1986 and amendments thereof; and

NOW, THEREFORE, in exercise of the powers vested under Section 5 of the Environment (Protection) Act, 1986, Karnataka SPCB is directed herewith to ensure compliance of the following decisions taken in the aforesaid meeting held on 20th September, 2018;

1. Collection and disposal of hazardous waste by M/s MEETPL into their common SLF shall not be allowed unless Karnataka SPCB arrives that such siting is absolutely essential in the State and that upon compliance with the following:
 - (a) Appropriate design measures have been adopted for siting the common TSDf within the restricted distances and approval of design of the common TSDf has been granted by Karnataka SPCB in compliance with Rule 16 (2) of the HOWM Rules, 2016;
 - (b) Layout of the common TSDf is approved by Karnataka SPCB in compliance with Rule 16 (2) of the HOWM Rules, 2016. Such layout shall incorporate green belt requirement and all requisite infrastructures prescribed in the said CPCB guidelines i.e management of surface run-off water, separate area for equipment shelter, temporary waste storage, stockpiling of cover material and liner material, emergency exit, leachate management, etc.
 - (c) Verification by Karnataka SPCB that M/s MEETPL has set up the common TSDf in accordance with approved design and layout, as above;
2. M/s MEETPL shall maintain the manifest system for movement of leachate from the TSDf to authorised CETP in accordance with Rule 19 of the HOWM Rules, 2016.
3. Karnataka SPCB shall levy and collect financial penalty from M/s MEETPL in accordance with Rule 23 (2) of the HOWM Rules, 2016, and CPCB guidelines "Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and Penalty" for each violation stipulated under the HOWM Rules, 2016, (such as, non-compliance w.r.t manifest system (i.e. Rule 19), not obtaining design & layout approval from SPCB (i.e. Rule 16 (2)), violation of condition of authorisation ((i.e. Rule 6(2)), not operating the facility in environmentally sound manner (i.e. Rule 16 (4), etc.).

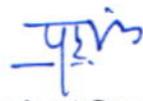
4. Further, Karnataka SPCB shall also coordinate with Karnataka State Forest, Ecology and Environment/SEIAA, Karnataka for the following:
- Notification of all the Common TSDFs in Karnataka including M/s MEETPL as required under the Rule 16 (1) of the Rules.
 - Expansion granted to M/s MEETPL by SEIAA despite non-compliances with regard to non-development of requisite green belt, location criteria and non-availability of requisite infrastructure.

Receipt of these directions be acknowledged and action taken report in compliance with the above directions be submitted to this office within 15 days from issuance of this direction.

(S.P. Singh Parihar)
Chairman

Copy to:

- The Joint Secretary
HSM Division, Ministry of Environment,
Forests & Climate Change, Indira Paryavaran
Bhawan, Jor Bagh Road,
New Delhi —110003- : *For kind information please.*
- The Regional Director
(Regional Directorate South). CPCB
1st & 2nd Floors, Nisarga Bhavan
A-Block, Thimmaiah Main Road
7th D Cross, Shivanagar, Opp.
Pushpanjali Theatre, Bengaluru -560010 : *To monitor compliance of the above by
following up with Karnataka SPCB,
please.*
- The Member Secretary
SEIAA Karnataka (Ecology and environment),
Room no ,709. Floor, 4th gate, M.S building,
Dept of Forest Ecology and Environment.
Government of Karnataka, Bangalore-560001.
- The Secretary
to Government (Environment and Ecology),
Room No. 709, 7th Floor. Gate No 4Forest,
Environment and Ecology Department,
Karnataka Government Secretariat, M.S
Building, Bangalore -560001.
- I/c IT Division, CPCB, Delhi


(Prashant Gargava)
Member Secretary



ಫ್ಯಾಕ್ಸ್ / Fax : 080-25586321

ಈಮೇಲ್ / E-mail : ho@kspcb.gov.in

ವೆಬ್‌ಸೈಟ್ / Website : http://kspcb.gov.in

Annexure ii



416

Mother Earth file 128

25581383, 25589142

25588151, 25588270

25588142, 25586520

Volume - II

ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ
Karnataka State Pollution Control Board

Annexure 11

"ಪರಿಸರಭವನ", 1 ರಿಂದ 5ನೇ ಮಹಡಿಗಳು, ನಂ.49, ಚರ್ಚ್‌ಸ್ಟ್ರೀಟ್, ಬೆಂಗಳೂರು - 560 001, ಕರ್ನಾಟಕ, ಭಾರತ

"Parisara Bhavana", 1st to 5th Floor, # 49, Church Street, Bengaluru - 560 001, Karnataka, INDIA

No. PCB/WMC/2800/HWM/2018-19/ 3802

Date:
27 OCT 2018

To,
The Authorized Signatory,
M/s. Mother Earth Environ Tech Pvt. Ltd.,
Plot No.217, KIADB Industrial Area,
Harohalli, 2nd Phase,
Kanakapura Taluk,
Ramanagara District, Karnataka.

Sir,

Sub: Approval of design pertaining to TSDf of Mother Earth Environ Tech Pvt. Ltd., Plot No.217, KIADB Industrial Area, Harohalli, 2nd Phase, Kanakapura Taluk, Ramanagara District -reg.

Ref: Your letter No. MEEPL/LAB/18-19/023, dated: 17.10.2018.

You are operating TSDf at Plot No.217, KIADB Industrial Area, Harohalli, 2nd Phase, Kanakapura Taluk, Ramanagara District. The design submitted hereby approved as per Rule 16(2) of the Hazardous and Other Waste (Management, Handling & Transboundary) Rules, 2016.

Yours faithfully,

Sd/-

Member Secretary

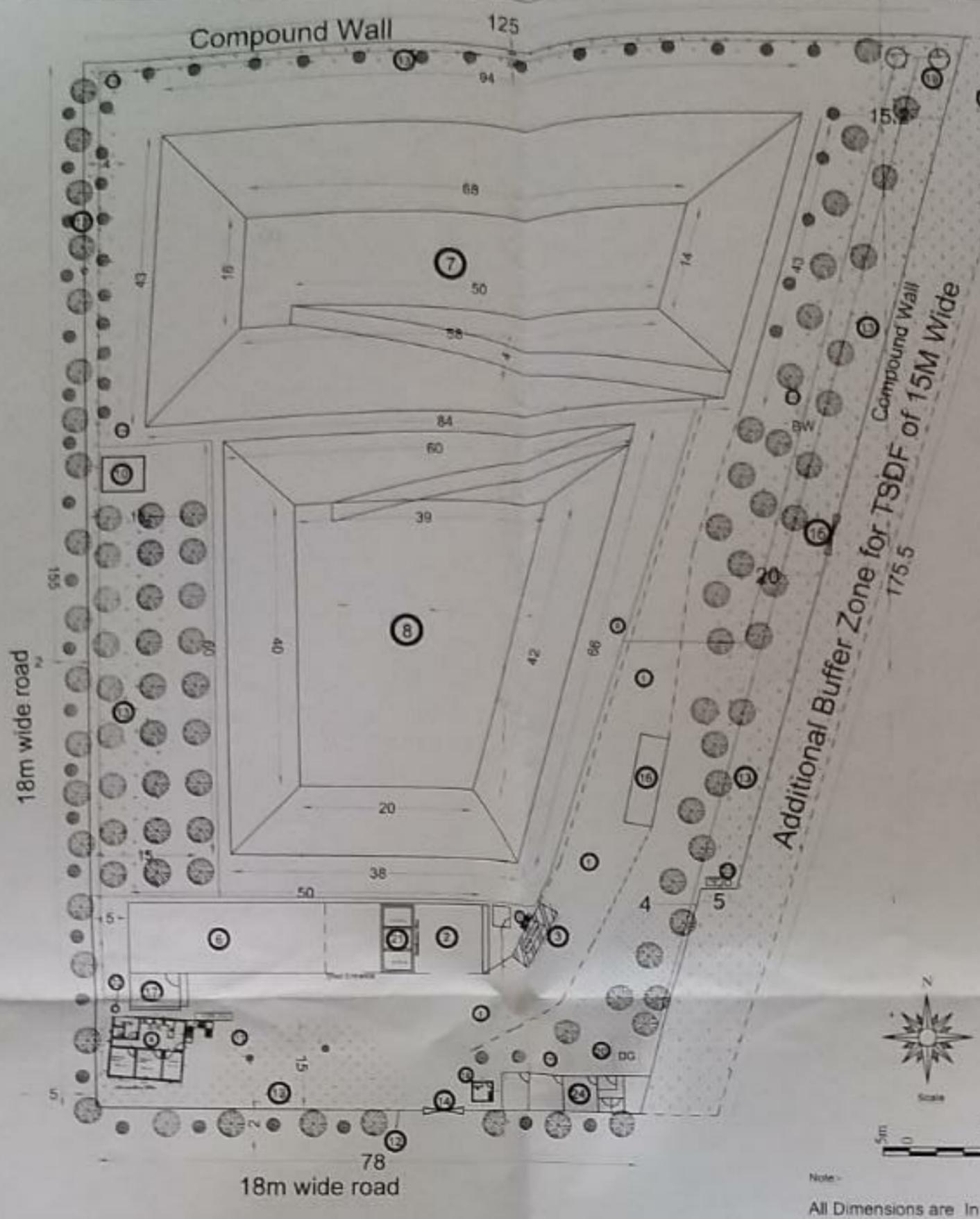
Copy to:

1. The Member Secretary, CPCB, New Delhi for information.
2. RO, Rmanagara for information.
3. Case file.

J. James
Senior Environmental Officer, WMC

16/10/2018
07/11/2018

HIS



Note -
All Dimensions are In metres

Legend -

	Storm Water Drainage
	TBM
	Leachate Collection Chamber
	Fire Fighting Equipments

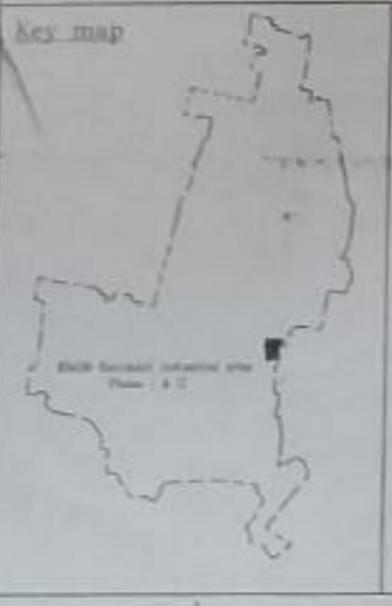
As Per Rule 16(2) of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016. TSDF Plant Layout Approved by Karnataka State Pollution Control Board

(Signature)
Member Secretary
 Karnataka State Pollution Control Board
 No. 49, Church Street,
 Bangalore - 560 001.

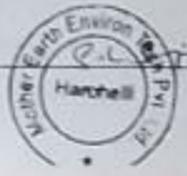
Area Calculation

PARTICULARS	Area In Sq Mts
Total Area of Land	16,200.00
Green Belt-5580.7 Sq Mt. (34.51% of total area+Additional Buffer Zone(175.52M*15M)	8,222.00
Area of Cell-I	3,820.00
Area of Cell-II	3,129.00
Area of Storage Shed	535.00
Area of Office	94.50
Area of Labours shed	120.00
Area of Tyre Wash, DG, Leachate Tank Others	139.00
Utility Usage includes Road, Pavens, Parking, Weigh Bridge etc.	2772.50

Sl No	As Per Criteria for Hazardous Waste Landfills - Hazardous Waste Management - Series: HAZWAMS/17/2000-01 Section-5.4 Layout Consist With
1	Access Road
2	Equipment Shelter
3	Weighing Scale
4	Office Space
5	Waste Inspection Facility
6	Temporary Waste Storage Area
7	Cell-1
8	Cell-2
9	Surface Water Drainage
10	Landfill Leachate Storage Tank
11	Monitoring Borewell-1
11A	Monitoring Borewell-2
11B	Monitoring Borewell-3
11C	Monitoring Borewell-4
11D	Monitoring Borewell-5
12	Fencing/Compound Wall
13	Green Belt
14	Site Entrance
15	Emergency Exit
16	Tyre Wash
17	Liner Storage Area
18	Security
19	Storm Water Collection Pit
20	DG Set
21	Stabilization Bins
22	Soak pit
23	Labours Toilet Room
24	Temporary Accom.Room



Mather Earth Environ Tech Private Limited



Project
 Common Hazardous Waste Treatment Storage Disposal Facility
 In 4 Acre Land At KIADB Harohalli Industrial area phase II,
 Kanakapura Taluk, Ramanagara District, Karnataka

Drawing Title
Plant Layout

Rev. DATE Drawing No.
 Jan.2017 MEEPL/CN/001

422 Mother Earth file

25581383, 25589112
25588151, 25588270
25588142, 25586520

ಫ್ಯಾಕ್ಸ್/Fax : 080-25586321

ಈಮೇಲ್/E-mail : ho@kspcb.gov.in

ವೆಬ್‌ಸೈಟ್/Website : http://kspcb.gov.in



Annexure 12

ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ

Karnataka State Pollution Control Board

“ಪರಿಸರ ಭವನ”, 1 ರಿಂದ 5ನೇ ಮಹಡಿಗಳು, ನಂ. 49, ಚರ್ಚ್ ಸ್ಟ್ರೀಟ್, ಬೆಂಗಳೂರು - 560 001, ಕರ್ನಾಟಕ, ಭಾರತ

"Parisara Bhavana", 1st to 5th Floor, # 49, Church Street, Bengaluru - 560 001, Karnataka, INDIA

No.PCB//WMC /2165/2017

4155

Date:

14 NOV 2018

To

The Member Secretary
Central Pollution Control Board,
Parivesh Bhawan, East Arjun Nagar,
Delhi-110032.

Sir,

Subject: Directions issued under section 5 of the Environment
(Protection) Act, 1986, in case of M/s.Mother Earth Tech Pvt.Ltd.,
Harohalli, Kanakapura Taluk, Ramanagara Dist- reg.

- Reference: 1. Your letter No.F.No.B-29018/tsdf-63/18, WM-II Div/11996,
dtd.12.10.2018.
2. This Office letter No.PCB/WMC/2800/HWM/2018-19/3802,
Dtd.27.10.18.
3. This Office letter No.PCB/WMC/2800/HWM/2018-19/3808,
Dtd.27.10.18.

With reference to directions issued under section 5 of the Environment (Protection) Act, 1986, in case of M/s. Mother Earth Tech Pvt.Ltd., Harohalli, Kanakapura Taluk, Ramanagara District, it is to be informed as under:

1. The Karnataka State Pollution Control Board (KSPCB) has approved the design of TSDF in compliance with Rule 16(2) of HOWM Rules, 2016 and communicated to you vide Ref (2).
2. The KSPCB has approved layout of TSDF in compliance with Rule 16(2) of HOWM Rules, 2016 and communicated to you vide Ref (3).
3. The Chairman, KSPCB has inspected the facility on 10.10.2018 and for verification as per the directions vide Ref (1). The copy of the Inspection Report is enclosed as Annexure to this letter.
4. As regards to location criteria KIADB, which is an agency to develop infrastructure has identified the land and the Environmental Clearance is also issued by SEIAA.

In view of the above, it is requested to withdraw the directions issued to the M/s. Mother Earth Tech Pvt.Ltd., Harohalli, Kanakapura Taluk, Ramanagara District. The Board will monitor the TSDF.

Yours faithfully,

Sd/-

Member Secretary

Copy to

1. Regional Officer, Ramanagara, for information
2. M/s.Mother Earth Tech Pvt.Ltd., Harohalli, Kanakapura Taluk, Ramanagara Dist for information.

Member Secretary

1721
20-11-2018

**INSPECTION NOTES OF SRI LAKSHMAN, CHAIRMAN, KARNATAKA STATE
POLLUTION CONTROL BOARD ON 10-10-2018.**

Name & address of the industry	Mother Earth Environ Tech Pvt Ltd, Plot No.217, Harohalli Industrial Area, II Phase, Kanakapura Taluk, Ramanagara District.
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M/s. Mother Earth Environ Tech Pvt Ltd, is operating a Hazardous Waste Land fill facility. The Central Pollution Control Board on 12/10/2018 has issued directions Under Section 5 of the Environmental (Protection) Act, 1986 to initiate action against the facility. In the said directions the KSPCB is required to verify whether the facility has been set up in accordance with approved design & Layout of the Common TSDF.

The facility has submitted its layout plan. The KSPCB has approved the layout plan as per rule 16(2) of Hazardous and other wastes (Management and Transboundary Movement) Rules 2016, on 27/10/2018. The Board has also approved the design of TSDF facility on 27/10/2018

The facility was inspected to verify whether it has been established in accordance with design and layout approved by KSPCB and whether it was absolute essentiality for the state to establish the land fill facility within the restricted zone.

The unit was inspected along with the following officers of the board Sri C Siddaramaiah, Regional Officer, Ramanagar, and Sri Ameenulla Baig, Smt H A Meenakshi, Sri T R Kumaraswamy, Sri P Rajesh, Sri Hariprasad, Sri Mrutyunjay B, Dr. D Naveen, Kum. Umme Hamida, Assistant Environmental Officers.

Sri. T N Paramesh, Managing Director of the facility was also present.

Sri C Siddaramaiah, Regional Officer, Ramanagar submitted as under

- A. The first Environmental Clearance was issued by SEIAA Karnataka on 28.08.2015 for establishing Hazardous waste landfill facility consisting of two cells with capacity 95000 Tons. They have obtained EC amendment from SEIAA Karnataka on 11.6.2018 for increasing the landfill capacity from 95000 Tons to 1,51,000 Tons.
- B. Consent to establishment of the Board was accorded on 4-11-2015 and for expansion on 15-10-2018. Consent for operation is valid for 95000 Tons and disposal of CFL/Tube lights upto 30-6-2021.
- C. Authorization under the Hazardous and other wastes (Management and Transboundary Movement) Rules is valid upto 30-6-2020.

D. Regional office Ramnagara is carrying out Ground water monitoring and ambient air quality monitoring regularly.

Following are the observations:-

1. Facilities available are compared with the item no 5.4 of the criteria for hazardous waste landfills published by CPCB.

Requirement as per item no 5.4 of the criteria for hazardous waste landfills published by CPCB	Status
Accesses Road	Accesses Road from Entry to Landfill cells is existing
Equipment Shelter	Separate area for equipments is available which is provided with shelter.
Weighing scale	Weigh bridge is installed at the entrance.
Office space	Existing
Waste inspection facility	Available
Temporary waste storage / disposal sites for special waste	Available.
Demarcation of the land fill areas and areas for stock filling cover material and liner material	Land fill sites are demarcated and for liner material storage, area is demarcated near office building. As regards to stock filling cover material, no specific area is available. The representative of the facility informed that during construction of cell-2 due to technical reasons the removed materials were transported and stored in a separate land, whenever required, material will be brought back and utilized. They have made an agreement with land owner for the same.
Location of surface water drainage facility	Provided storm water drains (garland canals) on East, West & North side. They have constructed two collection tanks of capacity 30 KL & 15 KL for collecting the storm water from the TSDF area.
Location of land fill leachate management facility	Provided. Regional Officer, Ramnagara informed that the facility has raised the height of leachate collection tank recently, thus providing free board of about 1.5 ft. Any excess leachate will automatically flow into the pre-treatment tank avoiding any spill over.
Location of gas management facility (optional)	Not available. The Representative of the facility informed that only after capping of cell, this facility is required.

4

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Location of monitoring wells/ environmental monitoring facilities	Within the site there are 5 monitoring borewells and around the site there are 5 more monitoring borewells, Regional officer, Ramnagara informed that they are regularly monitoring the water and the quality of water is well within the limits. The borewell water was examined and physical observations indicates that the water is clear.
Fencing and green belt along the peripheral boundary	Compound wall provided on all the sides except eastern side where fencing is provided with ACP sheets. Green belt of width about 15 m on East, 1.5 m on the North, 3.5 m on the west upto cell-1 length and 17 m for cell-2 length. Towards South they have provided 15 m lawn. The total green belt provided is about 33 %.
Emergency exits	Available

2. The Board has approved the design details. The Managing director of the facility informed that the project was appraised by the ministry of Environment, Forest And Climatic Change through WAPCOS who has approved the proposals after site visit. The facility has provided double liner as per design.
3. The managing director of the facility informed that the proposal of establishment of the site was approved by the State level Single window clearance committee and the Karnataka Industrial Area Development Board which is an agency responsible for creating infrastructure has given the particular land for development of landfill facility and government is in the processing of notifying the site .
4. Suggestions given:
 - a) The existing cell (cell-1) has been filled to above ground level in some portions. They have provided monsoon capping with 1 mm HDPE liners for the same. They have been informed to maintain proper slope of the bund in line with angle of repose of the soil and cover the slopes with coir mat with grass grown to prevent any bund erosion during rain.
 - b) The new waste storage shed was in use. The waste stabilization is being done in the same shed. They have covered all the sides of the shed to prevent entry of rainwater into the shed. They were advised to raise the sill level of the shed so as to prevent outflow of leachate from the shed.
 - c) Informed to analyse the quality of storm water for basic parameters like pH, EC & TDS to check any contamination and if found contaminated, the same shall be

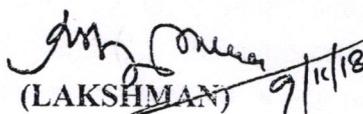
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pumped to leachate collection tank for sending to CETP. Permanent pumping arrangement shall be made..

- d) Lawn of 15 m width is existing and they have been directed to plant the sapling immediately in this area also.
- e) They have been directed to conduct VOC monitoring at regular intervals along with Ambient Air Quality monitoring and submit the reports
5. The Regional Officer, Ramnagar was directed to regularly analyse the water samples from monitoring borewells including borewells from adjacent villages.

The Managing Director of the facility informed that they will comply with the directions issued from time to time by the regulating agencies.

The facility has provided infrastructure as per the approved layout and design. As regards to location, the KIADB which is an agency to develop infrastructure has identified the land and Environmental clearance is also issued by SEEIAA. As the facility is already operating since two years, any stoppage of facility for siting criteria is likely to result in illegal disposal of waste. Hence, the facility can be permitted to operate at the said site. However, facility is required to be operated as per the applicable Regulations and guidelines.

Copy of the report be sent to CPCB with a request to withdraw the directions issued on 12-10-2018 and the Regional officer shall monitor


(LAKSHMAN) 9/11/18
CHAIRMAN

KARNATAKA STATE POLLUTION CONTROL BOARD

ಫ್ಯಾಕ್ಸ್ / Fax : 080-25586321
 ಈಮೇಲ್ / E-mail : ho@kspcb.gov.in
 ವೆಬ್‌ಸೈಟ್ / Website : http://kspcb.go.in



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Karnataka State Pollution Control Board

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 "Parisara Bhavana", 1st to 5th Floor, # 49, Church Street, Bengaluru - 560 001, Karnataka, INDIA
 No. PCB/WMC/2800/HWM/2018 383

Date: 16 JAN 2019

To,
 The Member Secretary
 Central Pollution Control Board
 Parivesh Bhavan, East Arjun Nagar,
 New Delhi -110 032

Sir,

Sub:- Modified Directions issued under Section 5 of the Environment (Protection) Act, 1986 in case of M/s. Mother Earth Environ Tech Private Limited (MEETPL), Harohalli, Kanakapura Taluk, Ramanagara District -reg.

Ref:- CPCB F. No. B-29016 (SC)/1/2017-18/WM-II/13589, dated: 07.12.2018

With reference to the above, information is submitted as under

- (i) Examination by Karnataka SPCB that the siting of M/s. MEETPL is absolutely essential in the state.

At present there are two TSDF landfill facilities in the state. For the second facility namely M/s. Karnataka Waste Management Project (M/s. Ramky Enviro Engineer Pvt. Ltd.) Environmental Clearance as required under EIA notification, 2006 for landfill activity is not available. The KSPCB has refused the consent sought by the said facility as the facility is operating without obtaining the Environmental Clearance under EIA notification 2006. The facility has appealed before the Hon'ble Appellate Authority of the State and the said Appellate Authority has ordered maintenance of Status Quo on the matter in Appeal No. 4/2018 & 5/2018. The matter is Sub-judice. In the same matter W.P. No. 51509/2016 (filed by Sri P.M. Umashankar & Others) is pending before the Hon'ble High Court of Karnataka and an appeal No. 117/2018 (filed by Sri Avinash & Others) is pending before the Hon'ble NGT at New Delhi.

In view of the above scenario, the KSPCB is of the opinion that operation of M/s. MEETPL is essential for management of the Hazardous waste generated in the state.

- (ii) Appropriate design measures adopted for siting of the Common TSDF in restricted distance.

The Ministry of Environment, Forest and Climate Change, Government of India has validated the project of M/s. MEETPL through M/s. WAPCOS Ltd. and recommended the project. (Soft copy of the report enclosed). In view of the above, clarification is sought regarding necessity of revisit design & layout as per your directions.

- (iii) Action taken w.r.t. maintaining the manifest system for movement of leachate.
Leachate movement of leachate to CETP will be continuously monitored
- (iv) Levying of financial penalty in accordance with Rule 23 (2) of the HOWM Rules, 2016, and CPCB guidelines "implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and Penalty".

As per the implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and Penalty, the project proponent is required to carry out the assessment of damages through third party and submit report to the SPCB. In this regard The KSPCB has addressed letter to M/s. MEETPL, on 10.01.2018 (copy enclosed).

- (v) Coordination with Karnataka State Forest, Ecology and Environment /SEIAA, Karnataka with regard to notification of all Common TSDF in the State including M/s. MEETPL and expansion granted to M/s. MEETPL despite of non-compliances.

The KSPCB has already requested the Karnataka State Forest, Ecology and Environment to take action to notify TSDF facilities including Landfill site of M/s. MEETPL as required under the Hazardous & Other Waste (Management & Transboundary Movement) Management Rules, 2016. KSPCB has also communicated SEIAA, Karnataka your observations on expansion granted to M/s. MEETPL despite of non-compliances.

Yours faithfully,
Sd/-
Member Secretary

Draft Approved
By Member Secretary

Copy to:-

1. Principal Secretary to Government (Ecology & Environment) for information
2. RO, KSPCB, Ramanagar for information and necessary action.
3. Office copy.

[Signature]
Member Secretary